From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi,

New Delhi.

9064

No.MP/MLAs./RACC /Gaz./2025/ 405-B

Dated 10/10/2025

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **SEPTEMBER**, **2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 32.08.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	17	1	0	1	0	17
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	25	1	0	0	2	24
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	23	2	2	0	0	27
4	Sh. Paras Dalai	Addl.Chief Judicial Magistrate- 01	21	0	0	0	2	19
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate- 03	20	0	1.	0	2	19
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate- 04	20	4	1	0	3	22
	TOTAL		126	8	4	1	9	128

Yours faithfully,

(Ashwani Kumar Sarpal)

Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI)(Officiating) Rouse Avenue Court Complex

New Delhi

375 04/10/2x

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLASMPS / MLAS Cases)

Rouse Avenue District Court. New Dethi

## **REPORT OF THE MONTH OF SEPTEMBER-2025**

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	DIG VINAY SINGH
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases)
		Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	17 .
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	<b>1</b> (Transferred)
6.	Number of cases pending on the last day of the month	17
7.	Number of cases instituted in this month	<b>1</b> (Crl. Revision)

Prepared by:

(Ah)mad/JA)

(Dig Vinay Singh)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC AG) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and	Cause title	Whet	Natur her State ca ase or closu	ase, complaint		Penal statutes involved		No. of accused	Whether accused is sitting or former MPANAAVE	Pale Distinction	OUPhite of cognizance
1	DLCT11000 CBI/46/ CB: Vs Ambumani Ra	/2019 I		CBI-PC			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		10 Former MP		27.04.12	08.06.2012
		Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not		f defence nesses	Date since when matter has been posted for final arguments		ay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
ges		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined			-No- y, but the matter cannot progress because of the following 07.10.2015 the ld. Predecessor Court ordered framing of		# Disposal within two years from date of framing of charge.
Form al charg e yet to be fram d	Clarifications/ orders or directions of the Hon'ble	119	N/A	N/A	No	N/A	N/A		challenged by the 5 accithe other hand qua the DHC in Crl. MC no. 44 Crl. Rev. no.38/2016, challenged, vide Judgme remanded the matters be on merits. However, the order/judgment dt. 29.0' set aside only qua the awere petitioners before against whom charges clarifications on the abjudgment dt. 27.07.2022 nos. 38/2016 of CBI and 5003/2015, case are scheduled for hote: Order dated 19.04442/2015 (Crl. M.A.	10 accused while discharging the remaining 5. On being used who were put to charge on one hand, and by CBI or discharged accused, vide order dated 29.07.2019 Hon'ble 142/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 8. Hon'ble DHC remanded the matter back. On being that dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had to the Hon'ble DHC for considering the matters afrest above judgment has nowhere indicated that the impugned 7.2019 of the Hon'ble High Court has been quashed and caused who were discharged by this court in this case and the Hon'ble Supreme Court and it was not qua the accused who were discharged by this court in the cacused was were earlier directed to be framed. Hence, some over aspects & with regard to the effect of the above are sought by the accused persons in the pending Crl. Revel of other connected petitions i.e. Crl. M.C. Nos. 4442/2015 5007/2015, 58/2017 filed by the accused persons in this earing before the Hon'ble High Court on 04.12.2025. 19.24 passed by the Hon'ble High Court in Crl. M.C. Nos. 6570/2024 & 7413/2024) and Crl. M.C. No. 4443/2018 (16595/2024), CBI sought time to address arguments or		Documents of this file comprises of approximately 11,000 pages.

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दिग्वनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/२००० Delhi "Court on its own motion vs. Union of India & Ors." below mentioned points have been added. India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 20.09.2025:-	-	Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble High Court.
1. It was submitted by both the parties that the petitions		Also documents of this file comprises of approximately 11,000
before the Hon'ble High Court under nos. Crl. M. C. No.		pages.
4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl.		
Rev. P. 38/2016 are now listed on <b>04.12.2025</b> .		
Accordingly matter was adjourned for <b>08.12.2025</b> .		

दिग्वनय सिंह Special Judge (NAY ALNG BI) - 0 (MPs / MLAs Cases)

SI No	Ci		d Cause tit	le	Whether Stat	losure repoi	-	Penal statute		No. of accused	Whether accused is sitting or former MP/MLA Former	use Avenue Date of institution	District Court,     Detriof taking cognizance
2		CI	8/2019 BI 's		CB:	CBI-PC Act		U/S 120B, 420, 46 13(2) r/w 13(1)(d)		5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)
Framin	Dr. Keshav Kumar Aggarwal etc.  Present Detail of prosecution witnesses Stage of the case Stage of the				Date since when matter has been posted for final arguments	Whether there is an	Whether there is any stay of proceedings ordered by superior court, if yes give detai			terim Expected date of disposal of case g in the			
	Awaiting Clarificat ions/	cited 30	Witnesses dropped N/A	Witnesse examine N/A		Defence witnesses cited N/A	Defence witnesses examined N/A		following reason. ordered framing o the remaining 5. charge on one ha	Vide order dated 0 of charges against 5 On being challenged and, and by CBI on	atter cannot progress because of the 7.10.2015 the ld. Predecessor Court out of 10 accused while discharging d by the 5 accused who were put to the other hand qua the discharged		# Disposal within two years from date of framing of charge.
be framed	orders or Idirections of the Hon'ble High Court/ further proceedin gs								4443, 4480, 500 58/2017 & Crl. I matter back. On t the Hon'ble Supre DHC for conside judgment has no 29.07.2019 of th only qua the accu were petitioners t accused against w some clarification	3, 5005, 5007 of 20 Rev. no.38 & 25 of peing challenged, violet and remaining the matters affixed that the Hon'ble High Consed who were discluded that the Hon'ble Syrhom charges were as on the above aspe	Hon'ble DHC in Crl. MC no. 4442, 215, Crl. MC 688 of 2017, Crl. MC 2016, Hon'ble DHC remanded the de Judgment dt. 27.07.2022 in SLPs nded the matters back to the Hon'ble resh on merits. However, the above at the impugned order/judgment dt. ourt has been quashed and set aside harged by this court in this case and upreme Court and it was not qua the earlier directed to be framed. Hence, acts & with regard to the effect of the		
									pending Crl. Rev Crl. MC no. 4442 2017, Crl. MC 5 accused persons i High Court on 04 Note: Order date M.C. No. 4442/2	nos. 38/2016 of C , 4443, 4480, 5003, 8/2017 & Crl. Rev in this case are sche .12.2025. ad 19.09.24 passed 015 (Crl. M.A. 6570 Crl. M.A. 6594/2024	ought by the accused persons in the BI and other connected petitions i.e., 5005, 5007 of 2015, Crl. MC 688 of a no.38 & 25 of 2016 filed by the duled for hearing before the Hon'ble by the Hon'ble High Court in Crl. 0/2024 & 7413/2024) and Crl. M.C. 4 & 6595/2024), CBI sought time to		

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दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

New Delhi
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 20.09.2025:-  1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are now listed on 04.12.2025.  Accordingly matter was adjourned for 08.12.2025.		Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.

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दिग्विनय सिंह Special Judge (PC Act) (CBI)-0 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	New Delhi	Date of Cognizance
3	DLCT11-001856-2019  CBI VS  M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	. 19	Sitting MP	18.10.19	21.10.19

Date of Frami ng of Charg es		Detail of p	prosecution v	witnesses	Statement of accused - Whether recorded or not		f defence nesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined				
Charg e yet to be frame d	t	124 (Main-91 Supp-1- 34) (Few witnesses are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed.  The case is now ripe for arguments on charge, however, in view of Order dated 20.08.2025 in Crl. M.C. No. 8992 & 8993 of 2024, by the Hon'ble Delhi High Court, wherein two accused have requested High Court that matter should not be heard on the point of charge till further investigation is pending, the matter was adjourned to 22.11.2025, i.e. a date after the date before High Court which is 17.11.2025, as directed in the Order dated 20.08.2025.  The matter now stands adjourned to 22.11.2025.		# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

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दिग्विनय मिंह

DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 fittled "Court on its own motion vs. Union of New Delhi"

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 01.09.2025  IA No. 30 & 31 of 2025, qua supply of deficient copies/list of unrelied documents etc., were disposed of, after getting those deficiencies removed and the case is now ripe for arguments on charge, however, in view of Order dated 20.08.2025 in Crl. M.C. No. 8992 & 8993 of 2024, by the Hon'ble Delhi High Court, wherein two accused have requested High Court that matter should not be heard on the point of charge till further investigation is pending, the matter was adjourned to 22.11.2025, i.e. a date after the date before High Court which is 17.11.2025, as directed in the Order dated 20.08.2025. The matter now stands adjourned to 22.11.2025.  Note:- 03 IAs and 02 Misc. Applications were also disposed of.		After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, on 14.05.2025 in which additional accused persons were chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries.  Also, Documents of this file comprises of approximately 8,000 pages.  Also, in view of Order dated 20.08.2025 in Crl. M.C. No. 8992 & 8993 of 2024, by the Hon'ble Delhi High Court, wherein two accused have requested High Court that matter should not be heard on the point of charge till further investigation is pending, the matter was adjourned to 22.11.2025, i.e. a date after the date before High Court which is 17.11.2025, as directed in the Order dated 20.08.2025.  The matter now stands adjourned to 22.11.2025.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-0 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Delia of taking cognizance
4	DLCT11-000207-2020  ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framin g of Charge	Present Stage	Detail of	prosecution v	witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses								Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined										
Charges yet to be framed	Two accused companies based overseas are yet to be served. Also Inspection of unrelied documents and thereafter arguments on charge is to be heard. However, one of the accused has challenged the proceedings before High Court wherein there is a stay in a manner that Hon'hble High Court has directed adjournment of matter till after hearing of the matter in High Court, which is now scheduled on 29.01.2026.	100 Main-82 Supp-1-18	N/A	N/A	No			N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under Crl. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.05.2025 the matter before Hon'ble HC stood adjourned to 13.08.2025, and thereafter for 29.01.2026 and wherein interim orders were directed to continue. Accordingly, matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done.		Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.						

दिग्वनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2 India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	-	The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been
Matter was lastly listed on 19.08.2025 :-		challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197
1. Matter had to be adjourned to <b>31.01.2026</b> , in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025 in Crl. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for <b>29.01.2026</b> , and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, service of A-3 & A-4, who are overseas companies is being got done.		Cr.PC.  Matter had to be adjourned to <b>31.01.2026</b> , in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025 & 13.08.2025 in Crl. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 29.01.2026, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, service of A-3 & A-4, who are overseas companies is being got
<b>Note:-</b> 02 Misc. Application was disposed of in the month of <b>September.</b>		done. Also, documents of this file comprises of approximately <b>15,000</b> pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Rouse Avenue Distri Date of institution Delhi	Date of taking cognizance
5	DLCT11-000837-2019  CBI  VS  P. Chidambaram & Ors.  (Related to Aircel Maxis Case)  RC 22(A)/2011/CBI/ACB  (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1) (d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Fram ing of Char ges	Present Stage	Deta	il of prosec witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesse s dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined				
Charg e yet to be frame d	done, death of one accused is		N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in Crl. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 10.12.2025. Also, connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.	-Yes-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the above-mentioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

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दिग्विनय सिंह

DIG VINAY SINGH
Special Judge (PC Act) (CBI)-059
(MPs / MLAs Cases)
Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the		The specific reasons, if any causing delay in disposal of the matter
month	and the steps taken for	
	expeditious disposal of the case	
(Matter was not listed in this month) It was lastly listed on 19.08.2025:-	l .	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served.
<ol> <li>CBI was directed to take steps for service of A-10, A-11 &amp; A-15, and death verification of A14, all of whom are based in Malasiya.</li> <li>After the Ld. Predecessor directed supply of copies of all unrelied documents to one of the accused, vide order dated 05.03.2022, the said order was challenged by CBI and is understay by the Hon'ble High Court under Crl.MC no. 9513/2023. The said matter stands adjourned to 10.12.2025 before the High Court and until that issue is decided, arguments on charge cannot be heard. Thus, matter was adjourned for 31.01.2026, as connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.</li> </ol>		Also, order of the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons Further, It has been directed that till then, the compliance of order dt 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 10.12.2025. Also, connected matter under Ct. Case No. 08/2020 which is also partially stayed by High Court was adjourned before Hon'ble High Court for 29.01.2026.  This matter cannot proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of section 207/208 CrPC is decided.  Also documents of this file comprises of approximately 15,500 pages.
Note:- 03 IAs and 04 Misc. Applications were also disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Rouse Avenue D Date of Institution New De	elhi cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(Y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of j	prosecution v	vitnesses	Statement of accused - Whether recorded or not	Detail of witn	defence	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the arguments on the pending misc. application s and on the point of charge.	<b>61</b> Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram, till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025 and 13.08.2025, the interim orders have been directed to continue and the NDOH before Hon'ble DHC is 29.01.2026.  Also, in Crl. M.C. No. 2374/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40582/2025, but there is no vacation of stay order passed by DHC.	-Yes-	This case also involves file running into approximately 12,700 pages, and also the matter is under stay, therefore, presently the expected date of disposal can not be given in the case.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 t Rouse Covernoe i District Court, vs. Union of New Delhi India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 16.09.2025:-  1. Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram, till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025 and 13.08.2025, the interim orders have been directed to continue and the NDOH before Hon'ble DHC is 29.01.2026.  Also, in Crl. M.C. No. 2374/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40582/2025, but there is no vacation of stay order passed by DHC.  The matter was adjourned to 25.10.2025, for arguments on two pending IAs no. 16/2024 & 21/2025, by this Court as the entire matter is not stayed and those two IAs are not pertaining to A1 & A6.  Note:- 02 Misc. Applications were also disposed of.		Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram, till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025 and 13.08.2025, the interim orders have been directed to continue and the NDOH before Hon'ble DHC is 29.01.2026.  Also, in Crl. M.C. No. 2374/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40582/2025, but there is no vacation of stay order passed by DHC.  Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.

दिग्विनय सिंह DIG VINAX SANGHCBI)-09 Special Judge (PC ACI) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA		Bate of Haking cognizance
7	DLCT11-00538-2022 CC = 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framing of Charges	Present Stage	e Detail of prosecution witnesses		Statement of accused  Whether recorded	Detail of defence witnesses			Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witness cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
28.07.25	Prosecution Evidence	<b>98</b> Main-68 Suppl 30	N/A	4	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately <b>10,000</b> pages.

दिग्वनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own portion lys. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 08.09.2025  No PW was present and also lawyers were on strike who were not allowing the police officials/IO to enter the Court Complex.  # 09.09.2025  Examination in chief of PW3 recorded from 10.00 AM to 1.30 PM and 2.15 PM to 3.00 PM and further chief had to be deferred because of voluminous documents which were required to be put to the witness.  # 11.09.2025  Evidence of PW2 completed. Examination in chief of PW1 & PW3 completed. Evidence in this case recorded from 10:00 am till 03:00 pm, except lunch.  # 12.09.2025  Examination in chief of PW4 recorded, cross deferred on the request of the accused persons who sought time to prepare for cross-examination, in absence of any prior statement of this witness.  #17.09.2025  No PW was present.  # 26.09.2025		This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around 10,000 pages and also there are 11 accused persons which is causing delay in the matter.
PW4 examined and concluded from 10.15am to 1.30 pm.  Note:-03 IAs were also disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	NDAte Plaking cognizance
8	DLCT11-000578-2022 SC - 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	· State Case	IPC- 147/148/149/153A/295/436/395/307/302/12 0B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framin g of Charges	Present Stage	Deta	witnesses		Stateme nt of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witness es dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined				·
23.08.23	# Final Arguments	37	10	18	Yes	4 witnesses	4 witnesses	To Begin from 29.10.2025	-No-	-No-	It is expected to be disposed of by the month of December 2025.

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दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled 'Newfjethits own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# <b>02.09.2025.</b> An application for Certificate U/s 63 BSA in support of documents proved by DW1 & 3, and for proving other evidence of one more witness examined in earlier matter, in terms of Sec. 27 of BSA, filed by the accused, a copy of which was supplied to the CBI. Arguments on this application were heard and matter is posted for orders on 06.09.2025.	from 29.10.2025 onwards. Disposal expected of the matter by December 2025.	N/A
# <b>06.09.2025</b> The application filed by the accused was allowed vide a separate order and matter posted for further DE on 16.09.2025.		
#16.09.2025 <b>DW4</b> present, examined and discharged. One more witness remains, who was though present but had not brought the records and he was bound down for 23.09.2025.		
#23.09.2025 <b>DW1</b> present, further examined and discharged, pursuant to order dated 06.09.2025. Now matter is <b>fixed for Final Arguments from 29.10.2025 onwards</b> .		
Note:- 01 IA was also disposed of.		

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	nue District Court, Date of taking cognizance
9	DLCT11-000321-2020 SC = 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Frami ng of Charg e	Present Stage	Detail of p	prosecution	witnesses	Statement of accused - Whether recorded or not	Detail of defen	ce witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	that 3 accused were convicted vide judgment dated	cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11.	28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 26.08.2025 (after preponement by DHC from 27.10.2025). Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 also was stated to have preferred a similar petition in High Court, and both the petitions are listed before DHC on 03.11.2025, therefore matter was adjourned to 14.11.2025.	(62+3+5 +7)	6	64	Recorded	NiI	NiI	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the proceedings before this Court have been stayed vide order dated 11.08.2025. And vide another writ petition the conviction/ proceedings qua convict no.3 already quashed.		Judgment in this case has already been passed. As soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed.

दिग्वनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on Jishown motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#On 09.09.2025  1. Previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the Writ Petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 22.09.2025.  Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 has a similar petition in High Court, which is yet to be listed, therefore matter was adjourned for arguments on sentence on 26.09.2025.  #26.09.2025 In view of order dated 22.09.2025 directing interim order of stay to continue till next date in DHC in W.P. (Crl.) No. 2760/2024, matter adjourned to 14.11.2025. (after DHC date of 03.11.2025)		Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted.  The 3 accused were convicted vide judgment dated 28.02.2024 and in one of the Writ Petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 03.11.2025. Vide order dated 11.08.2025 Hon'ble DHC directed that matter against convict no.2 be deferred by this Court till after the hearing of the matter before the High Court. Also, convict no.1 has filed a a similar petition in High Court, which is also listed with another petition, therefore matter was adjourned for 14.11.2025.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Bale of institution New D	elhi Date of taking cognizance
10	DLCT11-000733-2022 CBI/56/2022 CBI	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022
	vs Kuldeep Singh & Ors. (RC-53(A)/2022)				٠		

Date of Framing of Charges	Present Stage	Detail of pr	osecution v	witnesses	of accused - Whether recorded			Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter was fixed for further proceedings/supply of deficient copies/	cited	Witnesse s dropped	Witness es examin ed	or not	Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	inspection of unrelied upon documents, including digital devices some of which are presently with CFSL. It is now fixed for arguments on charge as per order of this court dated 26.09.2025.	(Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4- 43)	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022.  - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Chew Delisiown motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#18.09.2025 Arguments heard on IA no.108/25 from 10:00 am to 1:30 pm and the matter reserved for orders after CB was given time to file rejoinder, if any. The next date is 25.09.2025.  #25.09.2025 Further arguments as advanced by both sides heard on IA no.108/25. Posted for orders on 26.09.2025.  #26.09.2025 IA no.108/25 disposed of and matter now posted for arguments on charge from 03.11.2025 onwards.  Note :- 08 IAs and 07 Misc. Applications were also disposed of.		The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelied documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given. It is now fixed for arguments on charge as per order of this court dated 26.09.2025.

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दिग्विनय सिंहे DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	New Delhi Date of taking cognizance
11	DLCT11-000747-2022 Ct Case – 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Date of Framin g of Charge s	Present Stage	Detail of p	rosecution wit	nesses	Statement of accused - Whether recorded or not	Detail of witn	defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
Charge is yet to be framed coj	onsideration	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 - 44 Supp 7 - 3 Supp 8 - 6	Witnesses dropped	Witnesse s examine d N/A	N/A	Defence witnesses cited N/A	Defence witnesses examined N/A	N/A	Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025. Thereafter DoE has preferred an early hearing application before Hon'ble High Court which is stated to be listed on 09.10.2025.	-Yes-	This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than 33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

दिग्विनय मिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled eve Siethin its own motion vs.
Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 04.09.2025  1. As per order dated 21.03.2025, 05.05.2025 and, 28.08.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies of unrelied digital devices to the accused persons, which part of the order is stayed. Accordingly, the matter was adjourned to 29.10.2025, i.e. after the date of hearing before Hon'ble High Court which is fixed for 09.10.2025.  Note:- 10 IAs and 06 Misc. Applications were also disposed of.		1. The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.  2. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents. As per order dated 21.03.2025, 05.05.2025 and, 28.08.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies of unrelied digital devices to the accused persons, which part of the order is stayed.  Also, Documents of this file comprises of approximately 33,500 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	enue District Court Date of faking cognizance New Delhi
12	DLCT11-000085-2024  DoE  vs  Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01,2024	19.03.2024

Date of Framing of Charges	Present Stage	Detail of	prosecution v	witnesses	S Statement of accused Witnesses  Whether			Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined	recorded or not	Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC	41	N/A	N/A	N/A	N/A	N/A	N/A	Yes In Crl. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC.  Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court.		# Prosecution Complaint assigned only on 25.01.2024.  # This case also involves file running into approximately 5800 pages, and also in Crl. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC.  Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court. Therefore, presently the expected date of disposal can not be given in the case.

DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2029 प्रस्टिन विषय क्रिक्स क्रिक्स

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)  # 16.09.2025 In Crl. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC.  Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court.  Note: 02 Misc. Applications were also disposed of.		In Crl. M.C. No. 2373/2025 vide order dated 09.04.2025 preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till next date of hearing before DHC this Court should defer the arguments on charge. Thereafter, vide orders dated 29.05.2025 & 11.09.2025 the interim orders were directed to continue and the next date of hearing before DHC is 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) under diary no. 40583/2025, but there is no vacation of stay order passed by DHC.  Since the matter is at the stage of arguments on charge, which has been directed to be deferred by DHC, the case had to be adjourned to 07.03.2026 i.e. a date after the date before Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court.  Documents of this file comprises of approximately 5800 pages.
Note: - 02 Misc. Applications were also disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-0<sup>g</sup> (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance New Delking cognizance
13	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framin g of Charge s	Present Stage	Deta	il of prosed witnesses		Statement of accused - Whether recorded or not	witnesses		Section of the sectio		witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witness es dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined								
Charge yet to be framed	After compliance of Section 230 of BNSS, matter is now posted for arguments on charge.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 01.10.2024.  # Documents of this file comprises of approximately 16,000 pages, with cited witnesses more than 100, therefore till the time charges are decided, expected time of disposal cannot be specified.				

दिग्वनय मिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 प्रांतिक Court of Delhi
New Delhi

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 15.09.2025  1. Arguments on charge from Prosecution heard for about three hours. Further arguments on charge by the accused persons scheduled to be heard on 19 & 20, September, 2025.		Documents of this file comprises of approximately <b>16,000</b> pages.
# 19.09.2025 Further arguments on charge on behalf of A-3, A-7 & A-8 heard from 11:00 am till 1:30 pm as advanced by Ld. Senior Advocate representing them. Further arguments deferred as on request for next date.		
# 20.09.2025 Further arguments on charge heard on behalf of A-2 from 10:30 am to 1:30 pm and further arguments deferred on request of Ld. Senior Advocate, for 18.10.2025.		
Note :- 1 IA and 02 Misc. Applications were also disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-03 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	enue District Gourt, Date of taking cognizance New Delini
14	DLCT11-001235-2024  DoE  vs.  V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	13	R.N. Dhoot Former MP	19.12.2024	Cognizance yet to be taken.

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses		Statement of Detail of defe accused - witnesses Whether recorded or		nesses matter has been posted for final		Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesses cited	Witnesses dropped	Witnesses examined	not	Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/ entities before taking cognizance, and 4 out of 13 proposed accused were served and remaining are to be served, being foreign entities.	105	N/A	N/A	N/A	N/A	N/A	N/A	· -No-	-No-	Documents of this file comprises of approximately 49,000 pages, 4 out of 13 proposed accused are yet to be served being foreign entities, cognizance is yet to be taken and matter is at the stage of 223 of BNSS, and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

िरिवनय मिंह
DIG VINAY
Special Judge (PC/Act) (CBI)-09
(MPs / MLAs Cases)
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & New Delhi
Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 10.09.2025 Part arguments of proposed accused no. 1 to 3 was heard. However, proposed A6 to A13 remained unserved and were ordered to be served as they are based out of Country and on behalf of A1 it was stated that he was not authorised to receive Notices on behalf of A6 to A13. Afresh Notice to A6 to A13 ordered for 04.11.2025. Matter is fixed for further misc. proceedings in terms of Section 223 of BNSS.		Documents of this file comprises of approximately <b>49,000</b> pages, and 4 out of 13 proposed accused are yet to be served, being foreign entities, and part of investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

दिग्विनय सिंह DIG VINAY SINGU Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Avenue District Court Newoghizance
15	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01		26.12.2024	

Date of Framin g of Charges	Present Stage	Detail of pr	osecution v	vitnesses	Stateme nt of accused - Whether recorde d or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				N/A
N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Vide Circular No. Cases Transfer/CBI/RADC/Gaz./2025/8281/D-8246/D Dated 29.08.2025, the aforementioned case has been transferred to the Court of Sh. Vishal Gogne, Ld. Spl. Judge, PC Act CBI -24, RADC.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Instignt Rue	nte Dishkite Cosnizance ew Delhi
16	DLCT11-000296-2025  State vs.  Mohammad Ilyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	_	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charges	Present Stage	Detail	of prosecution	on witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnes ses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined	,			
N/A	Matter is now fixed for arguments on both the connected revisions on 17.10.2025.		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Crl. Revision assigned only on 09.04.2025  # expected disposal in November 2025.

दिग्विनय सिंह

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 24.09.2025 Arguments of one side heard from 2 to 4 pm. For arguments of others now listed on 17.10.2025.		

जिन्नम् सिंह DIG VINAY (NGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution, NO	ue District Court Date of taking cognizance W Delhi
17	DLCT11-000297-2025 Kapil Mishra vs. State of NCT of Delhi & Anr.	Crl. Revision	438/440 BNSS	_	Sitting MLA	08.04.2025	

Date of Framing of Charges		Detail of prosecution witnesses		Statement of accused - Whether recorded or	witnesses matter has be posted for fir		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesses cited	Witnesses dropped	Witnesses examined	not	Defence witnesses cited	Defence witnesses examined				
N/A	Arguments are being heard now with connected revision.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No-	# Fresh Crl. Revision assigned only on 08.04.2025.  # Expected disposal in November 2025.

दिग्विनय सिंह

DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Counterwip of motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 24.09.2025 Arguments of one side heard from 2 to 4 pm. For arguments of others now listed on 17.10.2025.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-0९ (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of mathunion Ne	ue District Court Bate of taking cognizance w Delhi
18	DLCT11-000916-2025 Yogender Chandoliya vs. State of NCT of Delhi & Anr.	Crl. Revision 35/2025	438/440 BNSS	1 (Revisionist)	Sitting MLA	10.09.2025	N/A

Date of Framing of Charges		Detail of prosecution witnesses  Witnesses cited Witnesses examined  Statement of accused - Whether recorded or not			accused - Whether	- witnesses matter has been stay of posted for final ordered		Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
			Defence witnesses cited	Defence witnesses examined							
N/A	Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents for 22.09.2025. Out of two, one respondent could not be served and the matter is fixed for service of R-2 and arguments on 13.10.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents for 22.09.2025 and out of two, one respondent could not be served and the matter is fixed for service of R-2 and arguments on 13.10.2025. As soon as R-2 is served, the matter shall be disposed off within 4 weeks of service.

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दिग्विनय सिंह

DIG VINAY SINGH (CBi)-09
Special Judge (PC Act) (CBi)-09
(MPs / MLAs Cases)
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2029 in God in God in the Court of Delhi in W.P. (Criminal) No. 1542/2029 in God in God in the Court of Delhi in W.P. (Criminal) No. 1542/2029 in God in God in the Court of Delhi in W.P. (Criminal) No. 1542/2029 in God in God in the Court of Delhi in W.P. (Criminal) No. 1542/2029 in God in Court of Delhi in W.P. (Criminal) No. 1542/2029 in God in Court of Delhi in W.P. (Criminal) No. 1542/2029 in Court of Delhi in W.P. (Crimin

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 10.09.2025 Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents for 22.09.2025 and it is also scheduled for arguments on 22.09.2025.		
# 22.09.2025 R-1 served. R-2 unserved. Matter posted for service of R-2 and arguments.		
Note:- 01 IA was also disposed of.		



### MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF SEPTEMBER, 2025 JITENDRA SINGH

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

विशेष याग्रधीश (भ्रष्टाचार निवाण अधिनिवम) (सी.बी.आई)-23

Spl. Judge (PC-Act) (CBI)-23

(एम. पी./एम.एल.ए. के सैंस)

(MPs/MLAs Cases)

न्यायालय संख्या 612, छठी मंजिल

Court No. 612, 6th Floor
राऊज ऐवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Delhi

1. Name of the Presiding Officer: SH. JITENDRA SINGH

2. Designation: Special Judge (PC-Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.

3. Date since posted in the court: **26.10.2024** (F/N)

4. Total number of cases pending on the first day of the month: 25

5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, **Misc.DJ/ASJ** etc. : **02** 

6. Number of cases received by transfer : Nil

7. Number of cases pending on the last day of the month : 24

8. Number of cases instituted in this month : 01

(Jitendra Singh)

Ld. Special Judge, (PC/Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23

(M VLAs Cases)

Rouse Avenue District Court

New Delhi

# COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF SEPTEMBER, 2025

	NR No. and Cause title	Whether State case, complaint case or closure report	Penal statutes involved	No. of Acc use d	Whether accused is sitting or former MP/ML A	Date of institut ion	Date of taking cogni zance	Date of Framin g of Charge s	Present Stage	Wit nes	etail o secution itnesses Witn esses drop ped	Wi tne sse s ex am ine d	Stat eme nt of accu sed - Whe ther reco rded or not	defi with Defe nce withe sses cited	Defen ce witne sses exami ned	Date since when matter has been posted for final argume nts	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reaso if any causing del in disposal of the said case(s)
1 CB	Case No. 31/259/2019	Compla int case	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	П	Former	20.05. 2011	2305	04.02.2	Prosecution Evidence	83	7	3)		List of witne ss not filed	-	-	No No	No	February, 2026	I. PW-66/IO was cross examined on behalf of A-2 on 01.09.2025, 02.09.2025, 03.09.2025, 18.09.2025 and 19.09.2025. The matter is listed for further cross examination of PW-66/IO on behalf of A-2 on 13.10.2025 and 15.10.2025.  2. An application was moved by A-3 seeking permission to travel abroad, which was allowed and disposed of on 03.09.2025.  3. An application was moved on behalf of A-2, seeking permission to travel abroad, which was allowed and disposed of on 03.09.2025.  4. An Application was moved on behalf of A-4, seeking release of FDR. The said application was disposed off and the FDR was released to the applicant on 03.09.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	accused and Prosecution witnesses. 2. The record

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200				00 0000																beyond the territorial jurisdiction of Delhi for the period 01.09.2025 to 30.11.2025. Ld. SPP for CBI sought some time to file the reply. In the meanwhile, ad-interim relief was granted to A-9 till 31.10.2025.		
2	Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11. 2011	26.03.2	Judgement	2	Nill	2	Rec orde d	List of Witn esses not Filed	7	٠	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes		judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP	being given as per the tentative listing before the Hon'ble	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc	СВІ	174A IPC	2	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nill	2	Rec orde d	3	3		Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.	Yes	Within a month of the Vacation of stay	I. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP (Crl.) No. 3626/2017 and the said stay continues to operate.  2. The matter was last taken up before the Hon'ble Supreme Court of India on 07.05.2025. Accordingly, the case is listed for further proceedings on 01.11.2025	being given as per the tentative listing before the Hon'ble	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CB1.
4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/ Minister	30.05. 2013	Yet to be taken.	Vide Order Dtd 04.02.2 0 CBI directe d to further investig ation.	Further Investigatio n	42			Not	List of Witn esses not filed	-		Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/20 20, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	outcome of	The Hon'ble High Court of Delhi has continued the interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBl. The matter is tentaively listed before the Hon'ble High Court of Delhi on 09.12.2025.      Accordingly, the matter is listed for further proceedings on 15.12.2025.	being given as per the tentative listing before the Hon'ble	of Delhi vide order dated 20.11.2020 in

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5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.	02.02.	18.07.1	Recording of Statement of Accused	254	Ni	20 6	-	List of Witn esses not filed	-	-	No	No	January, 2026	I. A draft questionnaire under section 313 Cr.P.C. has already been prepared: Hovewer additional time have been sought for its finalisation. Matter is listed for recording of statement of accused u/s 313 Cr.P.C. on 08.10.2025, 09.10.2025 & 10.10.2025.  2. Ld. SPP for CBI directed to positively identify and place on record the specific incriminating evidence proposed to be put to the accused.	are being given. 2. Efforts are being made to	witnesses cited.  2. The prosecution has examined a total number of 206 witnesses and the Cross examination of
6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMLA Act	2	Individu at	14.08.	27.09.	06.10.2	Prosecution Evidence	24	02	19	Not reco rded	List of Witn esses not filed		-	No	No	February, 2026	PW-20/Assistant Director was discharged for the day without cross-examination on the request that the Ld. main counsel was unable to attend the court today on account of his engagement in a bail matter listed before the Hon'ble Supreme Court.      The case is now listed for cross examination of PW-20 on 29.10.2025, 30.10.2025 and 31.10.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day	examination of the witnesses are lengthy and time consuming.  3. The record is
7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/I 3 IPC Act r/w 120B IPC	11	Former MP	03.04. 19	06.07. 09	07.12.1 7	PE	30	I	30	•	List of Witn esses not filed	-		Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022		(Within 04 months of disposal of the petition)	Proceedings in the matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs. State	being given as per the tentative listing before the Hon'ble High Court of Delhi.	of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.

															and CRL. M.A 23333/2022, Anirudha Bahal vs State			for 07.11.2025. Accordingly, the matter was adjourned to 15.11.2025 for further proceedings.	Anirudha B State
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA	U/S 3 &4 PMLA Act	6	MP	11.08.	07.08. 2021	_	Arguments on charge	14	-		List of witne sses not filed	-		No	January, 2026	directions to ED to comply with order dated 23.08.2025. reply filed by the ED. Matter is listed for arguments on (i) the application u/s 348 read with Section 94 of the BNSS, 2023 placing on record information received from the Swiss Authorities pursuant to the MLAT request, along with EMTEC pendrive, (ii) application moved by A-7 with respect to compliance of order dated 23.08.2025, and (iii) rebuttal arguments on behalf of ED on 08.10.2025.  2. Two separete misc. Applications were moved by A-11 and A-1 seeking permission to travel abroad were disposed off on 19.09.2025 and 24.09.2025 respectively.	accused pers Number Inspection In
																		3. An application was moved by applicant Ankit Agarwal, seeking permission to travel abroad for w.e.f 04.09.2025 to 23.09.2025. Arguments were heard. The said application was disposed of on 08.09.2025.	
																		4. (i) An application moved by applicant Ajay Kumar Gupta, seeking quashing of LOC, issued against him by the ED was allowed and disposed off accordingly on 09.09.2025 and, (ii) an application for release of FDR with respect to	

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																				09.09.2025.		
9	Case No. CC/ 55/2019 DLCT1I- 000279-2019 CBI Vs Ajay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT on 14.03. 22)	02.02.	20.09.1	Statement of accused	256	32 (une xamii ned witm ess inclu ding drop ped.	22 4		List of Witn essess not filed	-	-		No	March, 2026	I. An application was moved on behalf of A-I, Ajay singh Chautala, seeking permission to travel abroad we.f. 02.10.2025 to 12.10.2025. The Matter was adjourned on the request of Ld. Counsel for A-I that some additional time is required to place a copy of passort on record.  2. The prosecution is presently engaged in the preparation of the questionnaire to be administered under section 313 Cr.P.C. This court is also cuncurrently engaged in the preparation of the questionnaire in the connected matter titled CBI vs. Abhay Singh Chautala, Case No. 113/2019.  3. Matter listed for recording the statements of the accused person under section 313 Cr.P.C on 10.10.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.  3. The parties/ counsels have been asked to cooperate in the expeditious disposal of the	accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07 22 (RBT on 23.09 22)	-	-	Argument on Charge	108	•		•	-	-	-	No	No	Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 4971/2025 to	The directions have already been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025, to defer the proceedings in the instant matter.  2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 12.03.2026. Accordingly, the matter is fixed for further proceedings on 16.03.2026.	been issued by the Hon'ble Hon'ble Hollin Vour of Court of Collin Vide order dated 03.03.2025 in Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in the instant	accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by accused/counsel, 4. Many times the counsels for the accused seek adjournment on various grounds.

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11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)	-	•	Further Proceeding s	81	-	-	-	•	-	·	No	Yes	December, 2025	Arguments on the point of charge have been heard on behalf of CBI. The matter is now listed for hearing arguments on the point of charge on behalf of the accused person on 27.10.2025.	Short dates are being given.	1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCTT1- 000702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/ 188/109/ 295/302/ 463 1	01	Former MP/Min ister	RBT on 20.09. 2023	26.07. 2023	•	Prosecution Evidence	41	•	-	-	J.		-	No	-	February, 2026		Short dates are being given.	voluminous.  The record of the case is voluminous.
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	СВІ	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2				Arguments on charge	109	1	-	1	1	1	-	No	No	December, 2025	Order on charge were paased against all the accused persons.      Matter listed for framing of Charge on 18.10.2025.		Case was received by transfer on 06.12.2023.
14	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01.	19.1.2	-	Further proceeding s	29			*		•	-	No	No	of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No. 1329/2024 and the matter is tentatively listed before the Hon'ble	the interim order (13.02.2025), in Crl. Rev. P. 1329/2024 and scheduled the matter for re-notification on 18.12.2025. Consequently, the matter was listed for 22.12.2025.  2. A Misc. application was moved on behalf of A-4 seeking No objection and direction to SBI Bank to de-	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No. 1329/2024 and the matter is tentatively listed before the Hon'ble High Court on	Case was received by assignment on 09.01.2024.

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														_						LOC issued against him by the ED. The same was dismissed as withdrawn on the request of Ld. Counsel for the applicant on 02.09.2025.		
15	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecution Evidence	20	-	7	Not reco rded	Not filed	-		-	٠	March, 2026	Application seeking permission to travel abroad filed on behalf of A-1, Swati Maliwal disposed of on 08.09.2025.	being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum-Special
	000470-2017																			PW-8 & PW-9 have been examined, cross-examined and discharged.		Judge (PC Act) (CBI), RADC, New Delhi.
																				3. Matter listed for further Prosecution Evidence on 04.10.2025.		
16	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX- MLA (Abated)	27.01. 2025		1	Arguments on application	-	ı	-	ı			· .	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.  2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Case was received by way of assignment on 27.01.2025
177	Misc . DJ ASJ 75/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case		-	17.02. 2025	-	-	Argument on applicaiton		-	-			•	-	No	No	December, 2025	Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.  2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	being given	Case was received by way of assignment on 17.02.2025

				1.2						- 1		1	-							,	_	
18	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/ Minister	24.08. 2023	-	•	Considerati on of supplement ary complaint	23				•	•	-	No	No	March, 2026	Order on summoning on the basis of Supplementary Prosecution complaint was passed.     Preliminary arguments on Charge behalf of A-1 were heard.     At the joint request of both the parties, the matter is listed for arguments on	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.
																				charge on 16.10.2025 and 17.10.2025.		
19	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	u/s 440 of BNSS	1	Former MP	02.05. 2025	-	,	Arguments	-	1	•	•		j.		No	No	October, 2025	Ld. counsel for the revisionist submitted that he has been recently engaged in the matter and sought some time to inspect the case file. On request, matter adjourned and listed for arguments on revision petition on 09.10,2025.	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
20	Misc . DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	ı	Former CM (since decease d)	28.07. 2025	-		Arguments		*	1					No	No	December, 2025	I. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.  2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025.
21	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	-	-	Arguments	-	-	•	-	•	-		No	No	December, 2025	I. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.  2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025

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		<u> </u>																				
22	Misc . DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	I	Former CM (since decease d)	28.07. 2025	-	1	Arguments	-	*	-	•	•	-		No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.  2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.		Fresh application received from Bail and Filing Section on 28.07.2025
23	Mise . DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	I	Former CM (since decease d)	28.07. 2025	-		Arguments		1	-	•	•			No	No	December, 2025	Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.      Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
24	Misc. DJ ASJ 416/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ							Reply and Arguments		•	-	-	-	-	-	No	No	December, 2025	1. Clarification sought. Vide a separate common order, the application moved by ED and the applications moved by the LRs have been clubbed together. The point of determination has been framed and the parties have been afforded an opportunity to lead evidence.  2. Matter is listed for further arguments on the 09.10.2025 and 10.10.2025.	being given	Fresh application received from Bail and Filing Section on 02.08.2025

-	Mise DJ ASJ 403/2025 Anupam Awasthi vs. CB1	DJ ASJ	U/s 503 of BNSS, 2023	-	28.07. 2025	•	Reply and Arguments	-		-		-	-	No	No	•	An application was moved by the applicant Anupam Awasthi, through his SPA, for de-freezing his the bank account was dismissed as withdrawn on 23.09.2025.	being given	Fresh application received from Bail and Filing Section on 12.08.2025
-	Misc DJ ASJ 473/2025 CBI vs U. S Awasthi (Applicant Sanjay Jain)	Misc DJ ASJ	U/s 503 of BNSS, 2023	•	28.07. 2025	-	Reply and Arguments	-	-	-	-	-	-	No	No	-	An application was moved by the applicant Sanjay Jain, seeking release of the Sale Deeds and defreezing of his bank accounts.      Reply to the above said application was filed by IO and the said application was allowed and disposed of on 26.09.2025.	being given	Fresh application received from Bail and Filing Section on 18.09.2025

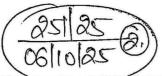
Total cases pending as on 30.09.2025 = 24

Prepared by:- JAAhlmad

(Jiten Ira Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

Spaciel Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court

New Delhi



### VISHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS. OF THE MONTH OF SEPTEMBER-2025

Name of the Presiding Officer	Dr. VISHAL GOGNE
2. Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3. Date since which posted in the court	15.12.2023 (A/N)
4. Total number of cases pending on the first day of the month	23
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	NIL
6. Number of cases pending on the last day of the month	27
7. Number of cases instituted in this month	4 (1 Sessions Case) (1 Closure Report) (2 Criminal Revisions)

Prepared by:

(Ahlmad/JA)

(Dr. VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue Court Complex, New Delhi (MPs/MLAs Cascs) Rouse Avenue District Court

New Delhi

# Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNF	No. a	nd Cause	title N	ature -Whether	State case,	Penal statutes	NevNoelof	W	hether accused is	Da	te of institution	Date of cognizance
				c	complaint case or closure		involved	accused	sittin	ng or former MP/MLA			
			re	report									
	DL	CT11-	000429-2	023	State Cas	se	U/s: 302, 307 IPC	2		Former	Initial Institution dt.		10.02.2014
		5	State	1						MLA	100 Street	10.02.2014	
1			Vs						İ		Institu	ited in this court on	
	Dr	. Jagr	iti Singh e	etc.								24.05.2023	
	Prese	Deta	ail of pros	secution	Statement of	Detai	of defence	Date since w	hen	Whether there is any	stay of	Whether any interim	Expected date of
Date of	nt		witness	es	accused -	wi	itnesses	matter has b	een	proceedings order	red by	orders are existing	disposal of case.
Framin	Stage		Whether				posted for fi	inal	superior court, if yes give		in the matters		
g of	of the	ĺ			recorded or			arguments	s	detail			
Charge	case				not								
S													
		Witne	Witnesses		270	Defence	Defence			-Yes-			Matter was received in
06.06.20		sses	dropped	examine	i	witnesse	s witnesses			Vide order dt. 04.02.2			the month of May 2023.
15		cited				cited	examined			18.02.2025 of Hon't	_		Matter is expected to be
	PE	76	11	37	No	•				Court of Delhi in C			disposed of within a year
				(Cross						5257 of 2025 and C	men more sea		
				PW 13 is						CONTRACTOR OF THE PROPERTY OF	further		
				deferred	) [					cross-examination of	PW13 is		
										deferred till the pend			
										the Crl. MC No.697/2	25		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was taken up in this month. The matter was fixed for cross examination of the last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case.</li> <li>Further cross-examination of PW37 was partly recorded on behalf of A-1 Further cross-examination of PW37 is deferred.</li> <li>The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.</li> </ol>	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.

# VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (Col) 24 Rouse Avenue District French

		Cause ti	itic paul	uie - wilet	her State cas	e, Penal st	atutes A	ewNo.lof	Whether accused is	Date of institu	ution	Date of cognizance	
			con	nplaint ca	se or closu	e involv		accused	sitting or former				
			rep	ort					MP/MLA				
DLC	Г11-000	478-2019	9	Complaint case		E- 10000 - 1000	3 & 4 of PMLA,		Former MP, Sitting MLA	06/09/16		07/09/16	
	ED					200	2002						
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X 75 - 1-1									1				
وسنستب	111 A	THE RESERVED IN COMP.	to a latelline to the latelline to the	5	- B		<u> </u>				remove and a second		
							1	1.0			The second secon	Expected date of disposal	
4 -	1	witnesse	es		witnes	ses	100000000000000000000000000000000000000		y superior court, it yes	_			
												<u>1</u>	
	}						THE REPORT OF THE PARTY OF THE	. 1			the matters		
<b>.</b> .								01				1	
	i			01 1101				nts				1	
	ì											1	
	Witnes	Witness	Witnesses		Defence	Defence		Vide orde	dt. 19.04.2022 of Hon'b	le High Court of Delhi	-Yes-		
	ses	es	examined		witnesses	witnesses							
	cited	droppe			cited	examined						1	
		d	resident annual							oss- examination be			
PE	107	2		1				deterred t	Il next date.			1	
				11									
			delerred)										
	Virb Present Stage of the case	Vs Virbhadra S Present Detail Stage of the case  Witnes ses cited	Vs Virbhadra Singh etc. Present Stage of the case  Witness es cited droppe d  PE 107 2	Present Stage of the case  Witnes Witness Ses es cited droppe d  PE 107 2 75 (Cross is	Present Stage of the case  Witness Witness Ses es cited droppe d  DLCT11-000478-2019 Comple C	Present Stage of the case  Witnes Witness Ses cited droppe d  PE 107 2 75 (Cross is Complaint case  Detail of complaint case  Statemen to f accused Whether recorded or not  Witnes Witness Examined  Complaint case  Detail of complaint case  Detail of complaint case  Vitnes Complaint case  Detail of complaint case	Present Stage of the case  Witness Witnesses es cited droppe d  Witnesses examined  PE 107 2 75 (Cross is Complaint case 3 & 4 of P 200  Complaint case 3 & 4 of P 200  Statemen t of accused - Witnesses witnesses examined  Detail of defence witnesses witnesses cited Defence witnesses examined	DLCT11-000478-2019   Complaint case or closure report   Involved	Complaint case or closure report  DLCT11-000478-2019 ED Vs Virbhadra Singh etc.  Present Stage of witnesses es cited droppe d  WitnesWitness es cited droppe d  PED Virbhadra Singh etc.  Detail of prosecution to faccused - Whether recorded or not  WitnesSes  Defence witnesses examined droppe d  WitnesSes  PED Vs Vs Virbhadra Singh etc.  Detail of defence witnesses when matter has been posted for final arguments  Defence witnesses examined cited witnesses examined  Defence witnesses examined cited witnesses examined deferred ti	DLCT11-000478-2019   Complaint case   Complaint case	Complaint case or closure report  DLCT1I-000478-2019 ED . Vs Virbhadra Singh etc.  Present Stage of the case  Witnesses es examined cited droppe dt  PE 107 2 75 No default case report  Complaint case or closure involved accused sitting or former MP/MLA  3 & 4 of PMLA , 2002  Posterior MP/MLA 9 Former MP, Sitting MLA 06/09/16  Baccused when her recorded or not witnesses been posted for final arguments  Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date.	Complaint case or closure involved accused sitting or former MP/MLA  DLCT11-000478-2019  ED  Vs  Virbhadra Singh etc.  Present Stage of the case  Witnesses  Witnesses  es  cited droppe droppe dro	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
	summons to witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short date being given and no unnecessary	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.



#### VISHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI No	CNR	No. and C	ause title	Nature	- Whether	State case	complain	Pénal s	Statutes	No. of accused	Whether accused is sitting D	ate of institution	Date of
					closure rep		New I	elhinvo	lved		or former MP/MLA	APPLIANCE OF THE PROPERTY OF T	cognizance
	DL	CT11-0009	75-2019		State			109, 465	r/w 471	9	Former MP, Sitting MLA	31.03.2017	08.05.2017
		CBI			(PC	Act case)	IPC and 13 (2)						
3		Vs			(2.0				(1)(e) of ct 1988				
		bhadra Sir	igh etc.					10 11				1	
Date of			of prosect		Statement		f defence	Date	since	200 000	e is any stay of proceedings	Whether any	Expected date of
Framing		v	vitnesses		of accused	witn	esses	when	matter		perior court, if yes give detail	The state of the s	disposal of case.
170100	Stage				-			has	been			are existing in	
Charges	of the				Whether			posted	for			the matters	
	case				recorded			final					
					or not			argume					
		The second secon				Defence	Defence				It 16.04.2019 of the Hon'ble Hig		
	1	cited	dropped	examined		witnesses	witnesses				Y.P. (Crl) 235/2019 titled as Pratible		
						cited	examined			•	Crl. M.As 1619-1620/2019, the tri ected to make all possible endeavo	V-7C CO.	
10.12.18	PE	223	-	61	No			-			evidence of witnesses who are n		
							1				of Himachal Pradesh.	1	,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. On the previous date it was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is next listed on 10.11.2025.	witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.



# Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

C	CNR N	o. and (	Cause title	Э	Nature -		Penal statu		No. of		Date of institution	on	Da	ate of cognizance
							involved	i	accuse					
										MP/MLA				
	DLC	T11-000	981-2019		State Case				9	Former MLA	14.07.2017			03.082017
		C4 - 4 -				ļ								
		7.00					8 of PC Act,	1988						
S	ukesh		shekar et											
					Statement	Detail	of defence	Date s	ince Wh	nether there is any stay o	f proceedings ordered	Whethe	r anv	Expected date of
									7,771.00		•		-	disposal of case.
200	eneta		***************************************	•						by capenor count, in	yoo giro dotan	S. C.		alopodal of dads.
	of the				Delignation State of Contract								_	
jes	1													
		Witness	Witnesses	Witnesses		Defend	e Defence	argain		Vide order dt 14 12 2018 of	Hon'hle Supreme Court of	-Yes	3-	
		THE COLUMN				2011								
													- 1	
+	PF	66		4	No		CAGIIIIICG		Cour	rt of Delhi in Criminal Revi	sions no. 273/19, 1078/18,	·	1	
40		55		-7	110		-		1140	1/18 and 1121/18, the proceed	ings are stayed till date.			
.18														
								Ì						
	of r	Sukesh Prese of nt Stage of the ges case	DLCT11-000  State Vs Sukesh Chandra Prese Deta nt ng Stage of the les case  Witness es cited	DLCT11-000981-2019  State Vs Sukesh Chandrashekar et Prese Detail of prose of the Stage of the Jes Case  WitnessWitnesses es cited dropped	DLCT11-000981-2019  State Vs Sukesh Chandrashekar etc.  Prese of the stage of the les case  Witness Witnesses Witnesses es cited dropped examined  PE 66 - 4	Whether State complaint ca closure rep  DLCT11-000981-2019  State Vs Sukesh Chandrashekar etc.  Prese Detail of prosecution of accused whether recorded or not WitnessWitnesses es cited dropped examined  PE 66 - 4 No	Whether State case, complaint case or closure report  DLCT11-000981-2019 State Case  State Vs Sukesh Chandrashekar etc.  Prese Detail of prosecution of accused of the ges of the ges cited dropped examined  PE 66 - 4 No	Whether State case, complaint case or closure report  DLCT11-000981-2019  State Vs Sukesh Chandrashekar etc.  Prese of nt witnesses of accused witnesses es cited dropped  WitnessWitnesses es cited dropped  PE 66 - 4 No	CNR No. and Cause title    Nature -   Whether State case, complaint case or closure report	CNR No. and Cause title    Nature -   Whether State case, complaint case or closure report	CNR No. and Cause title    Nature - Whether State case, complaint case or closure report	CNR No. and Cause title    Nature - Whether State case, complaint case or closure report	CNR No. and Cause title    Nature - Whether State case, complaint case or closure report	CNR No. and Cause title    Nature - Whether State case, complaint case or closure report

the month	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court are next listed on 06.10.2025. and the interim order was continued. Thus, in view of the said submission, case was adjourned.	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR N	o. and Ca	ause title	Nature -	Whether St	ate case,	Penal stati	ties, Dal	No. of	Whether accused is	sitting or D	ate of institution	Date of cognizance
No				complai	nt case or c	losure report	involve	d ber	" accused	former MP/M	LA		340
	DLC	Г11-00012	25-2019		State		120B r/w 420 of		14	Former MP / Sitting	g MLA	16.04.2018	30.07.2018
5		CBI Vs			(PC Act c	ase)	Sec 13 (2) r/w 13 PC Act, 19						
	Lalu F	rasad Ya	dav etc.								1		
	Prese	Deta	ail of prose			Detail of defer		r .		tterWhether there	-		Expected date of
	of nt		witnesse	S	of			has be	en posted	forproceedings orde			disposal of case.
Fram	ing Stage	1			accused -			final arg	juments	court, if yes give	detail	are existing in	
of					Whether							the matters	1
Char	ges case				recorded								
	_			FISC.	or not								1
		Witness	Witnesse	Witnesses		Defence	Defence		, , , , ,	-	-		Within one year from
	1	es cited	s dropped	examined		witnesses	witnesses					:	the date of framing of
	1					cited	examined						the charge.
	Clarif	c 94	_		No								
1 -	ation	3								ì			
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	i							T.					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>The matter was fixed for Order on Charge.</li> <li>The dictation of order on charge is under completion and has been fixed to be announced on 13.10.2025. All accused persons were directed to appear physically in the court on the next date</li> <li>One misc. application was disposed of in this month.</li> </ol>		



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VINHAL GOGNE
Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24

								Rouse Aven	ue District Court	T		
SI No	CNR N	lo. and (	Cause title		ture - Wheth mplaint case				w Nollof accused	Whether accused is sitting or former MP/MLA	Date of institution	n Date of cognizance
6	DLCT11-000985-2019  ED  Vs  M/s Lara Projects LLP Ltd etc.				Complaint Case			Sec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018
ļ ļ	Prese		il of prose		Statement	Detail of	defence	Date since when	Whether there is	s any stay of proceedings	Whether any	Expected date of
of	of nt Stage of the case	nt witnesses Stage of the			of accused - Whether recorded or not	r d		matter has been posted for final arguments	ordered by supe	rior court, if yes give detail	interim orders are existing in the matters	disposal of case.
	1	100000000000000000000000000000000000000	Witnesse s dropped		1354A W	Defence witnesses cited	Defence witnesse examine	s	÷	***	da	fithin one year from the ate of framing of the narge.
_	Misc. App & Arg/ Charg e		_	-	No							

Short Summary of the work done in the case during the month	 The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was taken up on two (2) dates in this month.</li> <li>A short brief on the aspect of charge was filed on behalf of the ED.</li> <li>The court has allowed the Ld. Counsels to inspect the documents on behalf of A-I to A-4 and A-7 to A-11.</li> <li>The court noticed that an application on behalf of A-15 and A-16 was pending consideration. Opening submissions were heard on the application. The Ld. Counsel for the ED sought some time to verify certain details from the record.</li> <li>One IA and two (2) misc. applications were taken up and disposed of in this month.</li> </ol>	



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR	No. and title	Cause	Whether complaint c	ture - State case, ase or closure port	Penal statutes involved re		No. of accused	Whether accused is sitting or former MP/MLA	Date of institu	tion Da	te of cognizance
7	DLCT11-000985-2019  ED  Vs  M/s Alchemist Township  India Ltd etc.		ownship	Complaint Case		Sec 3 & 4 20	of PMLA' 02	8	Former MP 08.03.202			26.03.2021
Date of Fram	Presen t Stage of the case	Presen Detail of prosecution Stage witnesses of the			Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there proceedings orde court, if yes	ered by superior	Whether any interim orders are existing in the matters	The state of the s
ing of Char ges	Witness dropped es cited dropped  Misc. 52 — App & Arg on Charge		Witnesses examined —	No	Defence witnesses cited	Defence witnesses examined 		Yes, Vide order dated Hon'ble High Court of M.C No 2483/2022, the dated 22/03/2022 has matter was listed on 09 court of Delhi.	Delhi passed in Crl. ne operation of order been stayed. The		Within one year from the date of framing of the charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

, ,	The Action plan formulated and the steps taken for expeditious disposal of the case	
1.) The proceedings in the Writ Petition before the Hon'ble High Court are stated to be next listed on 08.10.2025 whereas the proceedings in Crl. MC 2483 of 2022 are next listed before the Hon'ble High Court on 27.11.2025.	li .	The next date before the Hon'ble High Court is 22.07.2025.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR No. and Cause title  Nature -  Whether State case,  complaint case or  closure report		case, se or			No. accus		Whether accused is sitting or former MP/MLA	Date of institution	on Date of cognizance		izance			
8	DLCT11-000331-2022  ED  Vs  Sukash Chandrashekar			Complaint C			23 & 4 of PMLA' 2002			A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022		
Frami of	Prese Detail of prosecution to witnesses Stage			Statement of accused - Whether recorded or not		of defence nesses	Date si when m has be posted fina argume	atter een I for I	Wheth	er there is any stay of by superior court, if y		Whether interim o are exis in the ma	rders disposa	d date of of case.	
			s Witnesse ds dropped	5.00		Defence witnesse cited	Defence witnesses examined	1	V W	V.P. (Cı	1) 3560/2023 & Crl.M.				ear from the ming of the
15.10. 22	20 DE	23	1	22	Yes				di	irected		the trial court has been d fix a date later than the of Delhi.			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter has been stayed by the Hon'ble High Court.</li> <li>The matter is at the stage of recording Defence Evidence. The matter next fixed in this court for the date 10/11/2025 along with the connected matter.</li> </ol>		The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.



#### VIEHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

r	CNR No. and Cause title Nature - Whether State Penal statutes No. 2012 Com Whether accused is Date of institution Date of cognizance											
SI	CNR N	lo. and Cause titl	e Natu	re - Whethe	er State	Penal stati	utes	Te TNO FOR C	Whether accused is	Date of institution	on	Date of cognizance
No			case	, complain	t case	involve	d we	w Delhised	sitting or former			,
				osure repor	100			1 0	MP/MLA			
	DLC	T11-000630-2022		State		Sec 8,9,11,12, 13(2) r/w		19	Former and Sitting MP/	10.10.2022		27.02.2023
		СВІ		(PC Act case)		13(1)(d) of PC Act 1988 & Sec 120B r/w 467,			Sitting MLA			
9		Vs				471, 468, 420	Decree Communication COM					
	Lalu	Prasad Yadav etc.				471, 400, 420	<i>311</i> C					
	Present Detail of		ecution	on Statement Detail		of defence Date since		ince Whet	her there is any stay of	proceedings ordered	Whether any	/ Expected date of
Date	Stage of	witnesse	s	of	wi	itnesses	when n	natter	by superior court, if	yes give detail	interim order	s disposal of case.
of	the case			accused -			has b	een			are existing	
Fram	i			Whether			posted	d for			in the matter	s
ng o				recorded			fina	ıI 📗				
Char		K 19		or not			argum	ents				
es		Witness Witnesse	Witnesses		Defend	ce Defence						Within one year from the
2000000		es citeds dropped	examined		witness	ses witnesses	:				c .	date of framing of the
					cited	examined						charge.
	Misc. app		_		-	100						
						1						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
3.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 01.09.2025 to 04.09.2025, 06.09.2025, 08.09.2025 to 11.09.2025.  4.) Arguments on charge were heard on day to day basis since 01.07.2025.	<ul> <li>2.) No undue adjournments was given.</li> <li>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</li> <li>4.) Direction for scanned copies of deficient &amp; illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</li> </ul>	was taken against one hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons.  2.) Constraints imposed



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Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR No. and Cause title Na			Whether State case, t case or closure report		, Penal st		No. o	0.000	Whether accused is sitting or former MP/MLA	Date of institu	tion	Date of cognizance		
10	DLCT11-000033		-2024 ctorate	Complaint Case			Sec 3 & 4 of PMLA'2002		23		Sitting MPs/MLAs	09.01.2024		27.01.2024	
Fram of	Amit Prese Date of int raming Stage of the harges case		Detail of prosecution witnesses			Statement of accused - Whether recorded or not	of witnesses sed - ether orded		Date since   Who when matter has been posted for final arguments		heth	ther there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim order are existing in the matter	s disposal of case.
					Witnesses examined		Defence witnesses cited	Defence witnesses examined	¥.					***	One year from the date of framing of charge.
		Misc. App	46												

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up on three (3) dates in this month. 2.) The ED was directed to file an amended memo of parties showing the complete list of accused persons with the appropriate renumbering of the accused persons. 3.) The court has directed the ED to file the list of unrelied documents pertaining to the prosecution complaints, both as a soft copy and hardcopy before the court within a week and a copy to be provided to the respective accused persons. 4) The matter shall next be taken up on day to day basis to address any concerns or objections raised by the accused relatable to section 207 Cr.PC from the next date onwards i.e. 13.10.2025.		Scrutiny of documents by the accused persons.



#### VISHAL GOGNE Additional Sessions audico Special Judge ( PC-Act), (CBI)-24

SI	CNR N	lo. and	Cause titl	e Natu	ıre - Wheth	er State	Penal Staff	ites N	e Dino	ict Cou	Whether accused is	Date of instituti	on	Da	ate of cognizance
No				case	e, complair	nt case	involve	i wev	acci	used	sitting or former		1		
				or c	losure repo	rt				192	MP/MLA				
	DLC	T11-000	307-2023		State case		U/s 147, 148, 14	19, 307 26		26	Ex MLA	Initial date 03.12.2	01139.100		23.03.2015
1 +	State				IPC					Instituted in this court on	11.01.2024				
11		State	e										ł		
	Nos		seem etc												
	Present			ecution	Statement	Detail	of defence	Date s	ince	Wheth	er there is any stay of	proceedings ordered	Whether	ranv	Expected date of
Data	Present Detail of prosecution Statement of Stage witnesses of					when matter			by superior court, if yes give detail		orders	disposal of case.			
Evam	n of the				accused -	••••		has b			2) capono comi, n	,	are exis	161	росын от ошог
	INCOMES AND ADDRESS OF THE PARTY OF THE PART				Whether			poste	26. 26.				in the ma		
g of					recorded			fina	1000						
Charg	e				or not			argum							
S		Witness	Witnesses	Witnesses		Defenc	e Defence	ui guiii	0.110					- 1	One year from the date
		School Strategic	dropped		1	witness									of framing of charge.
			A 12			cited	Market Company Company Company Company								5 5
	Charge	43						***						-	
			ž.											ļ	
							1								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.</li> <li>The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters.</li> <li>The court had directed the IO to appear on the next date of hearing.</li> </ol>	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI	CNID	a and	Cause title	o Moti	re - Whethe	v Cinto	Penal statu	rton Rou	se Ayenue	District Court	Date of institution	n	Date of cognizance
1200	CIAU	o. and	Cause IIII					ries	New	District Court De his sitting or former	Date of institution	011	Date of cognizance
No					e, complain		involve	a	accuse		·		
				or c	losure repor	t				MP/MLA			
	DLC	T11-000	306-2023		State case		U/s 147, 148, 14		36	Ex MLA	Initial date 01.12.20	015	16.01.2015
				i		-	IPC				Instituted in this cou	rt on	
12		State	e			1		1		1	11.01.2024		1
		Vs	54 BP 12					1					
	_	khlaq A											
	Prese	Deta	il of prose	ecution	Statement	Detail	of defence	Date s	ince   Wh	nether there is any stay of		Whether a	ny Expected date of
Date of	nt		witnesse	s	of accused	wit	tnesses	when m	atter	by superior court, if	yes give detail	interim ord	ers disposal of case.
Framin	Stage				-			has b	een			are existi	ng
of	of the				Whether			posted	for			in the matt	ers
Charge	case				recorded			fina	ı				
Charge	3				or not			argum	ents			ĺ	
		Witness	Witnesse	Witnesses	A CONTRACTOR OF THE PARTY OF TH	Defenc	e Defence	u.gu	0.110		- Table 1		One year from the date
	1	Wast 1	s dropped			THE PERSON NAMED IN COLUMN TO	- SELECTION OF THE PARTY OF THE						of framing of
	İ	ob onou	о игоррои	олипппои	,	Detailed they are attracted to	es witnesses	A .				ĺ	
						cited	examined						charge.
	Charg	74	-						1			1	
	е												1
	1												
	1												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.</li> <li>The IO had not appeared for several dates upon the court requiring clarifications in view of the old nature of the case and the multiplicity of accused persons as well as the commonality of certain aspects in the present two connected matters.</li> <li>The court had directed the IO to appear on the next date of hearing.</li> </ol>	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.



#### Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI	CNR	No. and	Cause ti	lle Natu	re - Wh	ether State	Pena	Avenue Distri	t Court No. of accused	Whether accused is	Date o	f institution	Date of cognizance
No				case	, complai	nt case o	in	volved		sitting or former MP/MLA			
				clos	ure report								
	DL	CT11-00	0455-2023		State c	ase	U/s 302, 336, 201, 34		5	Sitting MLA Initi		ate 29.11.2019	28.09.2019
			s.					IPC				in this court on	
13	State Vs									16	.01.2024		
	Dai		s r Singh etc				İ		i				
	Prese				Statement	Detail of d	efence	Date since	Whather there is	any stay of proceedings	ordered	Whether any	Expected date of
Data	Prese Detail of prosecu			of witness		CONTRACTOR CONTRACTOR	when matter	Whether there is any stay of proceedings ordered by superior court, if yes give detail			interim orders	reger and the second	
C10-C10-MEX.00-CV	ngStage		8777	accused -		303	has been	wy capenier ceant, in jee give detail			are existing	disposar or case.	
of	of the				Whether			posted for				in the matters	
Charg	case				recorded			final				In the matters	
					or not			arguments					
		Witness	Witnesses	Witnesses	C SERVER CONTRACTOR	Defence	Defence	argamente					One year from the date
		es cited	dropped	examined		witnesses	witnesses						of framing of charge.
						cited	examined						
	PE	38	=	27	1000								
23.1	i <b>.</b>												
23													

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
2) On the first date PW25 had not appeared on account of a medical issue.PW26 (Ram Ratan) was partly examined-in-chief	(2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Unavailability of witnesses.



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# Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNI	R No. a	nd Caus				Penal statutes		No. ofew accused	DeiWhether accused is sitting or former MP/MLA	Date of institution	Da	te of cognizance
14		s	000987-2 FIO Vs umar Ja			int case	Act, 1956	w 211 & Companies and Sec & 120B	31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024		09.06.2017
Date of Framing of Charges	Present Stage of the case	Deta		secution	Statement of accused - Whether recorded or not		ence witnesses	Date since when matte has been posted for final arguments	er	r there is any stay of pro court, if yes	ceedings ordered by superior give detail	Whether any interim orders are existing in the matters	disposal of case.
	I .	es cited		Witnesses examined		Defence witnesses cited	Defence witnesses examined	arguments	Yes, vide Crl. M.C. Virendra Ja hearing on	No. 6716/2022 and Crl. ain & Anr Vs SFIO & Anr	e Hon'ble High court of Delhi in M.A. No. 26115/2022 titled as the trial court may proceed with the wever shall await the decision of charges.	3 <sup>1</sup>	One year from the date of framing of charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
	(2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.



Additional Sessions Judge Special Judge ( PC-Act), (CBD-24

SI	CNR No. a	nd Ca	use title	Nature -	Whether S	state case,	Pena	Rstatutesnu	e DNo QfCo	Whether accused is	Date of institution	Date	of cognizance	
No				complair	nt case or	closure repo	rt in	volved Nev	· Iaccused	sitting or former MP/MLA				
	DLCT11-	00097	7-2019		Complain	t case	3 & 4 of	PMLA, 2002	79	Sitting MP	18.05.2017	(	3.07.2017	
1 1											Instituted in this court or	1		
15	Directorate	of Ent	orcemen	t							29.07.2024			
		V 5		1										
	Surender I				04-4	Data!! af al		D-tin-	30/2	Ukan Alanya Ia amu akan akan ak	dis	Whathau and	Everated data of	
					Statemen	- The second sec		Date sinc	500 (600 (600 (600)	ther there is any stay of pro		Whether any interim	Expected date of	
	of t Stage witnesse			ses	t of	witnes	ses	when matt		superior court, if yes give detail			disposal of case.	
Frami	ningof the				accused -			has beer	ı	orders are				
of	-			Whether			posted for f	inal			existing in			
Charg	jes				recorded	8)		argument	s			the matters		
		8			or not									
		Witnes	Witness	Witnesses		Defence	Defence		-Yes, Vid	de order dt. 27.09.2022 of Hon	'ble High Court of Delhi in	-Yes-	One year from the	
		ses	es	examined		witnesses	witnesse		Crl. M.C	No. 657/2022 & Crl. M.A 1986	5/2022 titled as Directorate		date of framing of	
	l l	cited	droppe			cited	s		of Enfor	cement Vs Rajesh Kumar Agç	jarwal, the order of trial		charge.	
	ŀ		d				examine		MANAGES MANAGES CONT. (100)	stayed to the extent of supply o	ACTION TO ACCOUNT AND ACCOUNT ACCOUNT ACCOUNT AND ACCOUNT ACCO		1	
							d		- In-	on on behalf of the petitioner				
	Orders 56 No						nts in the case has to be supplent without default.	ied by the petitioner to the						
						0			respond	siit without delault.				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	-	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents.</li> <li>Matter is listed for clarifications.</li> </ol>	hearing. (2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of unrelied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.



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# Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR	No. a	nd Caus	se title	Natur	e -	Penal stat	utes	No. of N	∍Whether accused is	Date of insti	tution	Date of cognizance
	Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Santa Sa				Whether Sta	ate case,	involved		accused	sitting or former	0.2120 0.0100		3
			complaint case or					MP/MLA					
			closure report			7							
	DLCT11-000570-2024		State Case		3.1 (r)(s)(w)(ii) of SC/ST		1	Sitting MLA	03.07.202	24	12.07.2024		
16	16		1		POA Ac	t		_					
State Vs Vinay Mis		ishra											
	Present		Detail o	of	Statement of	Detail	of defence	Date	since when	Whether there	is any stay of	Whether an	y Expected date of
Date of	Stage	prosecution		accused -	with	witnesses		er has been	proceedings ord	ered by superior	interim orde	rs disposal of case.	
Framing	of the	witnesses		Whether			post	ed for final	court, if yes	give detail	are existing	in	
of	case			recorded or			ar	guments			the matters	s	
Charges					not								
		Witne	Witness	Witness		Defence	Defence			-N	lo-	-No-	One year from the date of
		sses	es	es		witnesses	witnesses						framing of charge
22.10.24		cited	droppe	examine		cited	examined						
	-	-,-	d	a									
	Charge	18	-	8	No								
					1		ļ						

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter received by way of assignment on July 2024.</li> <li>Matter was taken up on two (2) dates in this month.</li> <li>On the first date, PW9 (W/CT Pooja) was examined-in-chief, cross-examined and discharged.</li> <li>On the second date PW10 (SI Preeti) was examined-in-chief, cross-examined and discharged. One witness was reported to be unable to appear on account of his wife being admitted to the hospital.</li> </ol>		Unavailability of witnesses.



VISILAL COL. Additional Sessions J Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR	lo. and	l Cause	c		ether State o			No. of accused	Whether accused is sitting or former MP/MLA	Date of insti	tution	Date of cognizance
17		r Rev	00160-20 06/2025 1 Vs. Sta	25		State nal Revision)	397	Cr.P.C. & 440 BNSS	9	Sitting MLA	25.02.202	5	
					Statemen t of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted fo final arguments	s r	Whether there is any stay of proceedings ordered by superior court, if yes give detail			y Expected date of disposal of case.
		ses	~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~	Witnesses examined		Defence witnesses cited	Defence witnesses examined	;		-No-		-No-	Within a quarter
	Argume nts		1	-									

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>1.) Fresh revision petition received by way of assignment on February 2025. Matter was taken up in this month.</li> <li>2.) On the previous date the court had directed for supply of the video footage of the incident to the counsels of the respondents.</li> <li>3.) It was submitted on behalf of respondent no. 2 that the pen drive had not been received in terms of previous order whereas the ld. Counsel for R-3 to R-6 had submitted that the footage in question has been received electronically through whatsapp. The court had directed to provide the said footage to R-2 also within a week.</li> <li>4) Matter is listed for compliance on submissions.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR N	lo. and	Cause	and the same of th		Vhether State		atutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No				c	case, comp	plaint case o	invol	ved	accused	or former MP/MLA			1
				c	closure report								
	DLC	T11-00	1216-20	19	Criminal Revision		U/s 3 & 4 o	f PMLA	9	Sitting MP	Initial Insti		23.10.2017
1	Directorate of Enforcement		ment							23.10	Chicago Contract	1	
18	Vs		1	j						Case Receive		1	
	Moin Akhtar Qureshi Etc.			1	•	L				29.03			
					Statemen	Detail of o	lefence	Date sin		r there is any stay of proceedi			
Date o			ses	t of	t of witnesses		when	en by superior court, if yes give detail			interim orde	ers case.	
Framir	g of the				accused -			matter h	as			are existing	in
of	case				Whether			been				the matter	5
Charge	es				recorded			posted f	or				
					or not			final					
								argumer	ts				
1		Witnes	Witness	Witnesses		Defence	Defence			No		No	Within one year from the date of
		ses	es	examined	4 1	witnesses	witnesses						framing charge.
		cited	droppe d			cited	examined						
	Misc.	65	-	-	-	-	_	-					
	App												

	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Case received by way of transfer on dated 29.03.2025.</li> <li>There are 9 accused in this case. It was submitted that the process of reconciling the documents supplied to the accused persons and the inspection of the court record was still underway. The court had directed to complete the said process by the next date in terms of the previous order dated 17.05.2025.</li> <li>Matter was taken up in this month. The renumbered and repaginated list of RUDs was filed by the ED before the court and a copy of the same was also being provided to the respective accused persons.</li> <li>Matter is fixed for further proceedings.</li> </ol>		



Adultional Dessions Judge

SI	Other Hot and Oddoo titlo				State Penal statutes		ites No distriction districtio		Whether accused is s t Court or former MP/ML/	itting	Date of institution		Date of cognizance		
No					case, complaint case or closure report		invoi	involved		lhi	or former MP/ML/	4			
	DLCT11-000301-2025		Complaint Case		U/s 3 & 4 of PMLA		MLA 7		Sitting MP		Initial Institution Date 15.04.2025				
19	9 Directorate of Enforcement										15.0 1.2025				
	Vs														
	Sonia Gandhi & Ors														
	Presen Detail of prosecution				Statement of	Detail o	f defence	Date si	nce whe	nWh	ether there is any	stay o	ofWhether any interir	n orders	Expected date of
Date	of t Stage	v	vitnesse	es	accused -	witnesses		matter has		npro	ceedings ordered by	superio	prare existing in the r	natters	disposal of case.
Frami	ng of the				Whether			posted	for fin	alcou	ırt, if yes give detail				
of	case				recorded or not			argumer	its						
Charg	es	Witnes	Witness	Witness		Defence	Defence				No		No		Within one year from the
		ses	es	es		witness	witnesses								date of framing charge.
		cited	droppe d	examine d		es cited	examined								
	Misc. App	71	-		-	-	-		-						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>1.) Fresh Case received by way of assignment on dated 15.04.2025.</li> <li>2.) There are 7 accused in this case.</li> <li>3.) The matter was taken up on four (04) dates of this month for inspection of the case files by the court.</li> <li>4.) An application was moved on behalf of the ED for bringing on record two documents viz ECIR dated 30.06.2021 and a complaint by Dr. Subramanian Swamy dated 04.07.2014 in terms of the clarifications raised by the court and replied on behalf of the ED. The said application was allowed. The two documents in question were taken on record for the purpose of completion of the record.</li> <li>5.) The ld respective counsels sought time to examine those documents and advance clarification.</li> <li>6.) The ld. Respective counsels for the proposed accused had stated that the copies of the two documents filed by the ED, were provided to them. It was submitted on behalf of the respondents that the previously advanced arguments were reiterated in light of the two documents since filed.</li> <li>7.)The court also observed that the said two documents were filed during the course of clarifications soughtbby the court while inspecting the voluminous case diaries. Hence for the sake of clarity the IO was directed to appear with the case diaries for any remaining inspection. Matter is fixed for the said purpose.</li> </ol>		



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Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court

SI	CNR N	lo. and	i Cause	title 1	Nature - V	Whether Sta	te case,	Penal statutes	No. of elin	Whether accused is sitting	Date of institution	on Date of cognizance
No				C	complaint case or closure report		involved	accused	accused or former MP/MLA			
	DLC	DLCT11-000406-2025 Sessions Case				U/s 3(1)(r), 3(1)(s	) 4	Sitting MLA	ate 29.04.2022			
20		State			of SC / ST Act			29.04.2022 Case Received in this 02.05.2025	court			
		V	S								02.03.2023	1
	Chand	lan Ch	audhary	Etc.								
	Presen		il of pro	secution	Statemen	Detail of	defence	Date since	Whether there is	any stay of proceedings orde	ered Whether any	Expected date of disposal of
Date	of t Stage		witness	ses	t of	witne	esses	when	by superi	or court, if yes give detail	interim orders	case.
Framir	ng of the				accused -			matter has			are existing in	
of	case				Whether			been			the matters	
Charge	es				recorded			posted for				
	+				or not			final				
								arguments				
		14 - 1000 2000 2014 201	Contraction of the Contraction o	Witnesses		Defence	Defence	e		No	No	Within one year from the date
		ses	es	examined	'	witnesses	witnesse	es				framing charge.
		cited	droppe d			cited	examine	ed				
	Arg/	13	_	-	-	_	_	_				
	Charge		1									

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 02.05.2025. Matter was taken up in this month.</li> <li>There are 4 accused in this case. Matter is fixed for arguments on charge.</li> <li>I.O was not present. Complainant was also not present.</li> </ol>	_	IO was not present.



Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR No	. and (	Cause ti			nether State		Penal statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No		complaint case or		or closure report involved		accused	or former MP/MLA						
	DLCT	11-001	433-2019			State		U/s 120B, 420	10	10 Former MLA Initial Ins			19.01.2010
1 1		CBI			m		11	PC and 13 (2) r/w			23.12	.2009	
21		Vs			(PC	C Act case)	1.	3(1)(d) of PC Act			Case Received	d in this court	
	Arvind Pandalai Etc.						1988			21.05	.2025		
	Presen Detail of prosecution			secution	tion Statemen Detail of defend			Date since	Whether th	Whether there is any stay of proceedings ordered			Expected date of disposal of
Date	of t Stage				t of	witne	esses	when		superior court, if yes give d	. 10.75	interim orders	
Framir	ng of the				accused -	olit dali recolorest		matter has	_		are existing in	consistency productor	
of	case				Whether							the matters	
Charge					recorded			posted for					
Charge	55				or not			final					
					01 1101			arguments	.]				
		Witnes	Witness	Witnesses		Defense	Defens		` <del></del>	No		No	Within one year.
		ses	The State of the S	examined						140		INO	willing one year.
1		140000000000000000000000000000000000000	droppe			witnesses	witness						
1		- Citte	d			cited	examin	ea					
	P.E	60	-	54	-	-	-	-	1				
							.,						

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 21.05.2025.</li> <li>There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament.</li> <li>The matter was fixed for prosecution evidence. The matter was taken up on four (4) dates of this month. Witness PW 45 (Investigating Officer) was extensively cross- examined and concluded on behalf of accused no. 6 to 9.</li> <li>Matter is fixed for further cross- examination of IO on behalf of other accused persons.</li> </ol>		Lengthy cross- examination of IO, unavailability of witnesses and voluminous documents.



#### Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

ouse Avenue Distri New Delhi

SI	CNR No	and (	Cause ti	itle Natu	re - Wh	ether S	State o	ase, Pe	nal statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No				com	plaint case	or closu	ure repo	ort	involved	accused	or former MP/MLA			
	DLCT	11-000	682-2025	5	(DC Act)			406	/409/420/467/	17	Former MLA	Initial Institution		24.06.2017
1 1		State	:	1					/471/188/201/	1		24.06		4
22		Vs		Į				120	B/109/34 IPC			Received in		
	Raj K	umar (	Goel etc.						and Sec			17.07	.2025	l l
1									8/11/12/13 of					
	Drocon	Doto	l of pro	cocution	Ctataman	Doto	il of do		PC Act 1988	Whatharth	ere is any stay of proceedi	nge ordered	Whether any	Expected date of disposal of
		Presen Detail of prosecution Statemen Detail of defendence to Stage witnesses tof witnesses					when		superior court, if yes give d		interim orders			
Date	of t Stage		Withes	565	accused -	V	VILLICOS	35	matter has		superior court, if yes give u	are existing in		
	ng of the				Whether								the matters	<b>'</b>
of	case				recorded				been				the matters	1
Charg	es				Catholy selection of the control				posted for final					
					or not				. 0.000.00.0000	ĺ				
1		Mitnos	Mitnoon	Witnesses		Defens	00   [	Votopoo	arguments					Disposed of within one year
		ses	es	examined	1			)efense						from the date of framing charge
		2	droppe			witness cited	E.	itnesses						mont the date of framing charge
			d			Cited	i e	kamined						
	Misc.	-	_	_	-	_		_	_	1				
	App													

Short Summary of the work done in the case during the month	steps taken for expeditious disposal of	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter.</li> <li>The matter is at the stage of arguments on charge.</li> <li>The matter was taken up on four (4) dates in this month.</li> <li>On the first date the ld. Prosecutor had submitted that the investigating officer was not able to enter the court premises on account of a strike by lawyers today and the case record was therefore not available.</li> <li>On the second date it was submitted by the ld. Prosecutor that the IO could not join proceedings on account of sudden demise in his family. Two applications, pertaining to supply of deficient copies and list of unrelied documents, were also to be taken up for consideration.</li> <li>On the third date the opening submissions on the aspect of charge were advanced by the ld. Prosecutor. It was</li> </ol>		Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.



Additional Sessions Judge Special Judge ( PC-Act), (CRI)-24 Rouse Avenue District Court

New Delhi

submitted on behalf of the State that some time was required for the multiple investigating officers to brief the ld. Prosecutor in view of the multiple charge-sheets/supplementary charge-sheets filed in the present matter. The prayer was allowed by this court.

7.) Further submissions on the aspect of charge were advanced by the ld. Prosecutor on the fourth date. In view of the multiplicity of charge-sheets filed in the present investigation and the change of investigating officers, this court found it appropriate that the first IO and the last IO be summoned for the next date for proper appreciation of the course of investigation reflected in the charge-sheet and three supplementary charge-sheets.

8.) Matter was listed for further submissions on charge on behalf of the State.



### VISHAL GOGNE

#### Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR No	and C	Cause tit	tle Natu	ıre - Wh	ether State	case,	Penal statu	tes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No		complaint case or closure report DLCT11-000683-2025 Complaint Case						involved		accused	or former MP/MLA			
					Com	plaint Case		45, 3 & 4 0	and the latest the same of	10	Former MLA	Initial In	and the second s	25.02.2017
	Directora	te of E	nforceme	ent	(	PMLA)		PMLA Act 20	002			25.02 Received in		
23	Rohit Tondon etc.			`	,						17.07			
	Presen Detail of prosec				Statemen	Detail of	defence	Date s	ince V	Whether th	ere is any stay of proceed	ings ordered	Whether any	Expected date of disposal of
Date					t of	witne	esses	whe	n	by s	superior court, if yes give	detail	interim orders	case.
Frami	ning of the				accused -			matter	has				are existing in	ון
of	case				Whether			bee					the matters	
Charg	es				recorded			posted	700					
					or not			fina						
			T					argum	ents					
		and the same of		Witnesses		Defense	Defen							Within one year from the date of
		ses		examined		witnesses	witnes							framing charge
	cited droppe cited exar		examir	ned										
	Misc. App				-	_	-	_						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter.</li> <li>The matter is at the stage of arguments on charge.</li> <li>Matter was taken up on four (4) dates in this month.</li> <li>Opening submissions on the aspect of charge were advanced by the ld. SPP for the ED. Matter is listed with connected matter for further submissions on behalf of the ED.</li> </ol>		Matter has been received in the month of Jul 2025 by transfer from Saket Courts Complex (South East), New Delhi. vide order d 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. Th complete trial court record is awaited.



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## VISHAL GOC.

Additional Sessions de 18
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

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SI	CNR No	. and (	Cause tit	ile Natu	ire - Wh	ether State	case,	Penal statutes	No. of	Whether accused is sitting	Date of ir	nstitution	Date of cognizance
No				com	plaint case	or closure r	eport	involved	accused	or former MP/MLA			
	DLCT	11-000	240-2024		Clos	sure Report		U/s 7 of PC Act,	-	Former MP	Initial Instit	tution Date:	***
	CBI Vs Un	known	Official	(Air				R/W 120-B of IPC			19.03	.2024	
24		India)									Matter rece	ived in this	
							1				court on 0	2.09.2025	
	Presen		l of pros	secution	Statemen	Detail of	defence	<ul> <li>Date since</li> </ul>	Whether th	iere is any stay of proceedi	ngs ordered	Whether an	y Expected date of disposal of
Date	of t Stage		witness	es	t of	witne	esses	when	by	superior court, if yes give o	letail	interim orde	rs case.
Frami	ng of the				accused -			matter has	3			are existing	in
of	case							been				the matters	6
Charg	es				recorded			posted for					
9					or not			final					
		1						arguments	;				
		Witnes	Witness	Witnesses		Defense	Defen	se		-			
İ		ses	es	examined		witnesses	witness	ses					Within a year
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			d										
	Consid	Consid		_	-								
	eration												
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh closure report received by way of transfer in the month of September 2025.     Matter has been fixed for consideration.	_	



11

### VICHAL COGNE

# Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

New Delhi

1,000	CNR No	NR No. and Cause title Nature - Whether State case complaint case or closure report							o and the second		Whether accused is sittir	g Date of it	nstitution	Date of cognizance
No								involved	t c	accused	or former MP/MLA			
							U/s 3 and	4	12	Former MLA	Initial Insti	tution Date:	24.02.2025	
	State Vs Ritik @ Peter etc						MCOCA 199	98			26.12	.2024		
25								25/54/59 At	ms			Matter rece	eived in this	
25							Act				court on 0	6.09.2025	*	
	Presen Detail of prosecution Statemen Detail of defence					Date s	since \	Whether th	ere is any stay of proceed	lings ordered	Whether a	ny Expected date of disposal of		
Date of	t Stage witnesses t of witnesses					wh	en	by s	superior court, if yes give	detail	interim ord	ers case.		
Framing	nof the accused -					matte	r has	-			are existing	ı in		
of	case Whether					bee	en				the matte			
Charges					recorded			poste						
Charges	•				or not			fin	500					
								argun						
1		Witnes	Witness	Witnesses		Defense	Defen							
	1	ses	es	examined		witnesses	witnes							Within a year from the date of
		cited	droppe			cited	exami	121-141						framing charge in the
	d cited exam		CAAIIII	lieu										
	M.App 198		_	_	-					concluding chargesheet				
										1				
						1								

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh closure report received by way of transfer in the month of September 2025.</li> <li>There are Twelve (12) accused in this matter.</li> <li>The matter was taken up on Four (4) dates in this month.</li> <li>On the first two dates the Ld. SPP submitted that the processing of the Supplementary charge sheet was at advanced stage and will be filed within a week.</li> <li>Fourth Supplementary charge-sheet was filed by the IO in this month.</li> <li>Eight (8) misc. applications were taken up and disposed of in this month.</li> </ol>	_	Fourth Supplenentary charge sheet has been filed in this month.



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Special Judge ( PC-Act), (Cabi)-24

SI	CNR No	and (	Cause tit	le Natu	ıre - Wh	ether State	case,	Penal statutes	No. of	Whether accused is sitting t Delin Or former MP/MLA	Date of in	stitution	Date of cognizance
No				com	plaint case	or closure r	eport	involved	accused"	or former MP/MLA			
			922-2025		Crimi	nal Revision		438 of BNSS	2	Former MP			
	Kirip Chal	liha Vs	State &	Ors.			l				15.09	.2025	
26													
	Presen	Detai	l of pros	secution	Statemen	Detail of	defence	Date since	Whether th	ere is any stay of proceedi	ngs ordered	Whether ar	ny Expected date of disposal of
Date	of t Stage		witness	es	t of	witne	esses	when	by s	superior court, if yes give d	interim orde	ers case.	
Framii	ng of the				accused -			matter has				are existing	in
of	case				Whether			been				the matter	s
Charg	es				recorded			posted for					
					or not			final					
								arguments					
		Witnes	Witness	Witnesses		Defense	Defens	e					
		ses		examined		witnesses	witness	es					Within three months
		cited	droppe			cited	examin	ed					
	Misc				-								
	App												
1	Abb	APP					ì						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter received by way of assignment in the month of September 2025.</li> <li>Matter was taken up on two dates in this month.</li> <li>On the last date the notice to respondent no 3 was received unexecuted. Directions were passed for issuing fresh notice to respondent no 3 to be served through the IO.</li> </ol>	_	



101

## VISHAL GOGNE

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

New Delhi

SI	CNR No	NR No. and Cause title		tle Natu	ire - Wh	ether State	case,	Penal statute	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance		
No	entrance of			com	plaint case	or closure r	eport	involved	accused	or former MP/MLA					
	DLCT	11-000	959-2025		Crimi	nal Revision		U/s 438 r/w	-	Former MP					
	Yogeshw	ar Day	al Sharn	ıa				Section 440 BNS	S		23.09	.2025			
27	Vs State														
	State														
	Presen Detail of prosec				Statemen	Detail of	defence	e Date sin	Whether there is any stay of proceedings ordered Whether any Expected date of di						
Date o	of t Stage witnesses			es	t of	witne	esses	when	by	superior court, if yes give	detail	interim ord	EMPERATOR AND ADDRESS OF THE PROPERTY ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PROPERTY ADDRESS		
Framin	ing of the				accused -			matter h	as			are existing	; in		
of				Whether			been				the matte	rs			
Charge	s				recorded			posted t	or			er.			
					or not			final	1						
								argumer	ts						
		Witnes	Witness	Witnesses		Defense	Defer	ise		••					
		ses	150.00	examined		witnesses	witnes	ses					Within three months		
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	ents														

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh closure report received by way of transfer in the month of September 2025.     Matter has been fixed for arguments.	-	-



To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi. पारस दलाल PARAS DALAL

अतिरिक्त मृख्य न्यायिक रण्डासिकारी -01 Additional Chief Jedicial Megistrate-81 गडस हेवेन्यू जिला न्यायलब , गई दिल्ली

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

# MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF SEPTEMBER 2025.

1. Name of the Presiding Officer : Sh. Paras Dalal

2. Designation : ACJM-01

3. Date since which posted in the Court : 26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month : 21
5. Number of cases disposed in the month with details i.e. : 02

6. Number of cases pending on the last day of the month: : 19

अतिरिक्त मृद्धि न्यायव दण्डाधिकारी -01 Additional baid Jedical Magistrate श गउज़ सेवेन्ट्र जिला न्यायलय ,नई दिल्ली

Rouse Avenue Bistnot Courts, New Delhi

CNR No. and Case Title	Natur e - wheth er state case, compl aint case or closur e report	Statutes	No. of acc use d	Wheth er accuse d is sitting or forme r MP/M LA	Date of instituti on	Date of taking cognizan ce	Date of	Presen t stage of the case	pro	etails secu vitne	tion	Stat eme nt of accu sed whe ther reco rde d or not	def	tails of ence ness	Date since when matter has been posted for final argume nts	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal the said case(s)
										tne ss	Wit ness exa min ed	ı	ce wit nes s	Defe nce witn ess exam ined							
CNR No. DLCT12- 000241- 2019 & Ct Case- 22/19 SMRITI ZUBIN RANI VS SANJAY NIRUPA M	Crimin al (Comp laint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/1 3	Further Procee dings			-					Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	res, vide	Subject to vacation of stay.	Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on 06.10.2025	Supreme Court of India and	Court S.L.P (CR.L) 3477/2019, 3429/2019 (I

अतिरियत मुख्य स्तरिक विद्याधिकारी -01 Additional Chief Jedicial Magistrate-01 राउन मेथेन्यू जिला व्यादीलय, नई दिन्ती Rouse Avenur Bistrict Courts, New Delhi

Page No. 2/18

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CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13		Further Procee dings	-	 -	 -	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Subject to vacation of stay.	Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on	Supreme Court of India and matter would	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (I C), Vide order dated 22/04/19
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	-	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court				 	the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or	renewal of the applicant/accused's passport. Time sought by complainant to file reply the application. Fixed for filing of reply/arguments/consideration/order on 06.10.2025.  Stay on the proceedings by Hon'ble High Court	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited	Stayed by the Hon'ble Hi Court and interim st against trial.

अतिरिक वर्ष १ - वे हमझिकारी -01 Additional कर्ष Jeddiel liagistrate 01 महत्त्वाकृष्टिता वाबुल्य, नहीं क्लिनी Cuse Avoive Bistinct Courts, New Delhi

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CNR No. DLCT12- 000052- 021 & Ct Case 15/2021 KAILAS H JAHLOT VS /IJENDR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21		Further procee ding/di rection	6		-		 	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21	Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 21.05.2025	ctarr	Proxy counsel for accused stated the next date of hearing before Hon'ble Delhi High Court is 19.01.2026 and the interim order have been continued. Matter fixed for further proceedings/directions on 28.01.2026.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dat 24.11.21 and continued vi Orders dated 05.02.2024
CNR No. DLCT12- 000094- 022 & Cr Cases 17/2022 STATE VS RIPUL VERMA D VIPUL ORS FIR NO. 834/21, P.S. SHALIM AR BAGH	Crimin al (State Case)	323/354/ 506/509/ 34 IPC	7	Sitting MLA	(Origina l Date of Institutio n= 28/05/22 ) (Date on which case is received / Institute d in this court = 06/09/22 )	22/08/22	27/04/2 3 & 10/08/2 3 (Modifi ed Charge Framed)	Final Argum ents	21 1	10	11	 	 5.06.25	-	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	03.09.2025	Case Disposed off on 03.09.2025.	Efforts made to list matter	Disposed off on 03.09.202



CNR No. DLCT12- 000112- 0022 & Cr Cases 19/2022 STATE VS CULDEE P KUMAR & ORS FIR NO. 413/21, P.S. CALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	 1	 	 <b></b>	vide order dated 10/11/22 and qua other accused	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.	Matter is fixed for	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Hi Court qua accused Kulde Kumar in CRL.M.C. N 5853/2022, vide order dat 10/11/22 and Vide interim ord- dated 15/02/24, 27/05/. 12.07.24, 26.11.24 a 17.03.2025 and 24.07.20 interim order have be continued till NDOH i 19.11.2025. Now the ne date of hearing here 03.12.2025.
CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Origina I Date of Institution = 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	19/01/23	3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of GW1	2	 	 	 	Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	Subject to vacation of stay.	Hon'ble High Court are to be continued. Matter fixed for receipt of	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited	Vide order dated 09.11.2023, revision petition preferred accused/ petitioner against summoning order was dismis by the Ld. ASJ/Spl. Judge (Act) CBI-24 (MPs/MI Cases), RADC, ND. Furtl both the Ld. Counsels submit that vide order dated 20.12.20 in CRL.M.C. No. 9255/23 CRL.M.A. No. 34587/23 of Hon'ble High Court of De where the summoning or dated 19.01.2023 has be challenged and order da 20.12.2023 both the parties hibeen given liberty to seek adjournment before this Cc till the next date of heari This interim order veiterated in order da 02.04.24, 10.09.24 and lastly 20.02.25. The next date hearing is now 04.12.2025 Hon'ble High Court of Del Now the matter is listed befithis court on 27.10.2025.

अतिभिन्नत मृख्य द्याद्यिक इण्डाधिकामी -01 Additional Chief Judicia Magistrate-01 गउड़ एवस्यू 1जना न्यायालय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

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CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023  STATE VS CULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR	Crimin al (State Case)	188/34 IPC	3	Sitting MLA	(Origina l Date of Institutio n= 21/10/21 ) (Date on which case is received / Institute d in this court = 07/07/23 )	10/12/21	28/08/2	Matter is re- listed for purpos e fixed	4	 			-	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24, 26.11.24, 17.03.2025	vacation of stay.	It is stated by ld. Counsels that interim stay has been extended by Hon'ble High court of Delhi, where next date of hearing is 19.11.2025.  Matter is fixed for 03.12.2025.  Stayed by Hon'ble High Court of Delhi in Crl.M' No. 7326/2023, vide order dated 11.10.2023, dated 15/02/2024, 12.07.2024 26.11.24 and 17.03.2025 interim orders have been continued till 19.11.2025.  Now the next date of hearing is vacated.
CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023 STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020 P.S. Shaheen Bagh	Crimin al	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	9		1	-		No	December 2025	Short dates given and no unnecessary adjournments are being given.  PW 9 cross examined and discharged. Further all efforts are made to dispose of exemption sought from personal appearance. Fresh summon issued to the witness for 28.10.2025  Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of arrangements, who ease expeditiously and whenever possible date of one week is given, subject to availability of Counsels.

अतिरिक्त गुण्ड द्वारिक दण्डाधिकारी -01 Additions: Chieff budicis! Megistrate-01 राउन एवंच्यू जिला त्याकालय, नई दिल्ली Roose Avenue Bistrict Courts, New Delhi

CINR No. DICT12-000038-2024 & Crimin al CR-C Compl faint Case) 1 Sitting 03.02.20 07.02.20 21.12.24 CE 2 - 2 Ye S - WILL SHAPPIND REJRIVAL L	Matter was fixed for recording of statement of accused. Accused appeared through VC and has answered the questionnaire provided. Statement of accused us 313 CPC duty signed by accused is filled, taken on record. Accused has opted to lead defence evidence and was directed to file list of wimess with advance copy to the opposite side. Accused side has made request alongwith list of proposite side. Accused side has made request alongwith list of more week alongwith list of the side for non-availability of expeditiously and whenever possible date for court of Ld. Spl. Judge of court of
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DIRECTO RATE OF ENFORC EMENT (E.D) Vs ARVIND KEJRIWA L	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting	06.03.20	07.3.24	21.12.24	CE	01		01	Yes					_		_	30.11.2025	Matter was fixed for recording of statement of accused. Accused appeared through VC and has answered the questionnaire provided Statement of accused u/s 313 Cr.PC duly signed by accused is filed, taken on record Accused has opted to lead defence evidence and was directed to file list of witness with advance copy to the opposite side. Accused side has made request along with list of defence documents to examine only one witness i.e. Ahlmad ocourt of Ld. Spl. Judg CBI-09 RACC, with relevant record. Reply filed by complainant taken on record. Copy supplied. Argument heard on prayer for submitting list of defence witness/documents Matter be fixed for clarifications, in any/order of 04.10.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Dates are taken by bot side for non-availabilicomplainant's witness of personal request of co for accused.	th 1 ity or oun
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Page No. 8/18

Additional Chief Sedixiz! Negistrate-01 गउन् गियेन् जिला न्यायालये, न्हें दिल्ली Rouse Avenue & Stact Courts, New Delhi

अतित्वत मृत्येच्याच्या तपडाधिकामी – 01 Additional Chief Jubico: Magistrate-01 राउन रेवेन्यू जिला न्यायानय, नर्रे जिल्ली Rouse Avenue Bistrict Courts, New Deim

अतिरिक्त मृज्य न्यार्ग्याद्वाणाः विकासी -01 Additional Chief New Total Ingrittete (01 सङ्ग्रेजिन्द्र जिल्ला न्यायान्य स्तर्व दिल्ली Roose Avenue Bistact Courts, New Delhi

06/2025 Co \$ATYEND a	rimin of an of an of an omplaint asse)	210(1) and 223 BNSS and u/s 356 ar/w/s 3(5) BNS	2	Sitting MLA	06.02.25	02.06.25		Pre- Summ oning Eviden ce	3		2			_					28.02.2026	opportunity given to file PF for summoning witness as per application. Matter be	made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that	Fresh case has been rec by way of assignmen February 2025. 02.06.2025 matter is o summoning evidence complainant se adjournment.	SIL
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अतिकित कृष्य न निर्माणिकारी -01 Additional Chief Judicial Magistrate-01 गठन विक्तृ जिल्लान्यायालय नर्श निल्ली Review-twentie Bistrict Courts, New-York

अतिरिक्त मुख्य मिन्स उपडाधिकारी -01 Additional Chief Addich Magistrate-01 गउन हेवेच्य जिला स्वाधालय, नई दिस्परी Rouse Avenue Bistrict Cours, Issu Denti

CNR No. DLCT12- 000207- 2025 & CRCases 15/2025  STATE VS AMANAT ULLAH KHAN @ ORS.  FIR No. 95/25 PS JAMIA NAGAR	al (State	223(A)/ 3(5) of BNS & 126 R.P. Act	07	Sitting MLA	11.07.25	·-	-	Put up for	08	-	_	-	_	-		-			Case disposed off as	Further all	Case disposed off as Sir Die on 10.09.2025
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अतिनिक्त मुख्य चार्यिक दण्डाधिकामी -01 Additional Chief Julicio! Magistrate-01 सउन् एवंच्यू जिला नायालय, नर्ष दिल्ली Rouse Avenue Bistrict Courts, New Dellin

Page No. 13/18

अतिरिक्त मुख्य कारिक दण्डरीधकार्ग -01 Additional Chief Jedicial Meg strate-01 राउन ऐवेन्यू जिला न्यायानय, नर्श दिन्ती Rouse Avenue Bistrict/Courts, New Deim

CNR No. DLCT12- 00057- 2021 & CR Cases No. 37/2022  CBI Vs ARVIND KHANN A	Crimin al (Comp laint Case)	01	Former MLA	28.02.20	09.06.22	-	Further Procee dings		08	-	_	_	Stayed by Hob'ble High Court of Delhi vide CRL. M.C. 6614/2022	Yes vide order dated 08.12.2021	Stay	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 24.11.2025	efforts are made to	Matter received by way transfer in the month August Stayed by Hob'ble Hi Court of Delhi vide CR M.C. 6614/2022
PS CBI ACU-I																		

आंतरिकत मुख्य स्मेन्स उपराधिकारी -01 Additional Shiel Judi (in) Mey strate-01 पाउड़ स्वेस् जिला स्थापलय . सर्व दिस्ती Rouse Avenue Bistrict Courts, New Delhi

CNR No. DLCT12- 000217- 2019 & CT Cases No. 16/2019  RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS.	plaint	499/504 I/500/34 IPC	04	Former MLA	21.01.19	02.02.19	-	Argum ents/su bmissi ons on point of framin g of notice u/s 251 CrPC	08 -	- 03			_		Stayed by Hob'ble Supreme Court of India In the matter bearing SLP NO 13279/2024	Yes	Subject to	Application IA no. 2 for clarification of the order dated 06.06.2025 allowed. As per order dt. 18.08.2025 of hon'ble supreme court of India, interim order continues. Put up on 13.10.2025 for awaiting further orders of the Hon'ble Supreme court of India.	adjournments are being given. Further all	Matter received by way transfer in the Month August
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अतिरिक्त मुख्य स्त्रीयक दण्डाधिकामी -01 Additional Chief Jud cial Magistrate of मञ्जू रेवेन्यू जिला न्यायालय, नर्थ स्टिनी विकास Avenus Bistrict Courts, New Gold

CNR No. DLCT12-000215-2019 & T Cases No. 15/2019 VIKAS SANKRI TYAYAN @ VIKS PANDEY Vs ARVIND KEJRIW AL		500 IPC	01	Former CM	05.03.19	01.05.19	-	Further Procee dings			08			_		Stayed by Hob'ble Supreme Court of India till further orders	Vos	order in SLP (CRL)	Application IA no. 2 for clarification of the order dated 06.06.2025 allowed. Put up on 16.10.2025 for awaiting further	are being given.	
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Adds. coar Chiefobolical Magistrate-01 गउन ऐंग्रेन्यू जिला न्यायानय, नई दिस्सी Rouse Avenue Bistrict Courts, New Delhi

CAYENA plai	Com aint sse)	5 (3) NSS 01	-	28.08.25	-	-	Consid eration				_	_	-			-		-	-	amended memo parties appointment letter the counsel filed, ta on record. Complain directed to supply coof complaint along the application coloured copy photos to sent to SHO.  Put up for filing	for or and of ken ant opy vith and of the	-	Fresh case received by w of assignment on 28.08.20
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Submitted Please

Forwarded Please:-

Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND

kose Avenue district Rooms to a 1940

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of SEPTEMBER, 2025.

Yours faithfully,

New Delhi/27,09,2025 अतिरिक्त पुंख न्यायिक दण्डाधिकारी-॥३ Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई टिस्स्डे Rouse Avenue District Courts, शहर Bessel

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF SEPTEMBER, 2025

1. Name of Presiding Officer: MS. NEHA MITTAL

2. Designation: ACJM-03, RADC, NEW DELHI

3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)

4. Total number of cases pending on the first day of the month: - 20

5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc.: 02

CR Cases 09/2025 STATE VS SWATI MALIWAL JAIHIND ACQUITTED on 03.09.2025

CR Cases 03/2025 STATE VS MANJEET SINGH & Ors. ACQUITTED on 23.09.2025

6. Number of cases pending on the last day of the month: - 19

Sr.	CNR No.	Nat	Penal	No.	Wheth	Date of	Date of	Date of	Present	D	etails	of	State	Detail	ls of	Date since	Whether	Wh	Expect	Short summary of	Action	Specific
No	and Case	ure	statutes	of	er	Institutio	taking	framing	Stage	Pro	osecui	tion	ment	defer	nce	when	there is	eth	ed	the work done in the	Plan	reasons,
	Title	-	involve	acc	accuse	n	cogniza	of		W	itness	es	of	witne	sses	matter has	any stay	er	date of	said case (s) during	formulat	if any
		whe	d	use	d is		nce	charge		Wit	Wit	Wit	accus	Defenc	Defe	been posted	of	any	dispos	the month .	ed and	causing
		ther		d	sitting				l	ness	E	ness	ed –	Detene	nce	for final	proceedin	inte	al of		the steps	delay in
		stat			or					es	ses	es	wheth	witnes	witn	arguments	gs	rim	case.		taken for	disposal
		e			former					cite	dro	exa	er	ses	esses		ordered	ord			expeditio	of the
ì		case			MP/					d		mine	recor	cited	exa		by	ers			us	said case
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1	CR NO		323/354	18	Sitting	29.09.14	16.07.16	17.07.18	Defenc	45	13	32	Yes	30	25	No	No	No	Ву	On 03.09.2025	Short	30
ì	17/2019DL	e	/354C/1		MLA		•		e										Septem		dates will	witnesse
1	CT-12-	Cas	53A/14						evidenc										ber,	DW-21, 22, 23 and	be given	s have
1	000141-	е	7/149/4						e										2025	24 were examined		been
1	2019	FIR	52/186/												3	. 1				and cross-examined		cited as
1		NO	353/356						]						1					& discharged.		defence
1	STATE Vs		/143/15																	Witness mentioned in	1220	witness
1	SOMNATH	014	2/506/5									a a							1	Para 3F & 4 were		
ļ	BHARTI &		09/427/												1					summoned on filing	be	which 18
1	ORS	1	341/342						i i													witnesse
1	OKS		/34 IPC																			s have
1											i									On 12.09.2025	all efforts	
1		1							1		1									On 12.07.2025	are made	
1	1							1	1							0				DW-25 is examined,	to dispose	
1											ı										of case	
ł									1											cross examined and discharged. Bailable	expeditio	
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GAJENDE R SINGH SEKHAWA T VS ASHOK GEHLOT	1		Former CM	04.03.23	04.03.23	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	4	-		Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No	Yes	Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 06.10.2025 in the High Court of Delhi. Accordingly, matter was adjourned for further proceedings to 17.10.2025.	usly	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No



															,	9402/2023					35172/20 23 & Crl M.C. No 9402/202 3
4	CR NO 12/2022 DLCT-12- 000073- 2022 STATE Vs VASU RUKHAR & ORS	Stat e Cas e FIR NO 200/ 22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22		Argum ents on Charge /further proceed ings	41	-		-	_	_	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C. No 3077/2023		to order of Hon'bl e High Court of Delhi where the	On 20.09.2025 The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is 20.01.2026. Copy of order dated 10.09.2025 was placed in the file. Matter stands adjourned to 31.01.2026.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 &
5	CT NO 17/2019 DLCT-12- 000221- 2019  IMRAN HUSSAIN VS VIJENDER GUPTA & ORS	Co mpl aint Cas e	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscell aneous Appear ance	3	3	-			-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcom e of Crl MC NO 833/20 21 pendin g in the Hon'bl e High	listed in September 2025.  The present matter has been stayed by Hon'ble High Court and NDOH is 02.12.2025 before the Hon'ble High	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	Proceedi ngs Stayed by Hon'ble High Court in Crl MC No 833/2021

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																			Court of Delhi.	for <b>11.12.2025</b> .	to dispose of case expeditio usly.	
6	CT NO 13/2019 DLCT-12- 000211- 2019 SATYEND AR JAIN Vs MANJINDE R SINGH SIRSA & ORS	Co mpl aint Cas e	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	to outcom e of Crl MC No 1746/2 023 pendin g in the Hon'bl	On 20.09.2025 The present matter has been stayed by Hon'ble High Court of Delhi and NDOH is 15.01.2026 before the Hon'ble High Court of Delhi. Copy of order dated 15.09.2025 was placed in the file. The matter is now listed for 23.01.2026.		Proceedi ngs Stayed by Hon'ble High Court in Crl M.C. No 1746/202
7	CT NO 18/2019 DLCT-12- 000225- 2019  DR SUBRAMA NIAM SWAMY Vs SONIA GANDHI & Ors	Co mpl aint Cas e	403/406 /420/12 0b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2		-	-	-	-		Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subject to the outcom e of Crl MC No. 578/20 21 pendin g in Hon'bl e High Court of	listed in September	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	Hon'ble High Court in Crl MC No 578/2021

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8	CR NO 2/2019 DLCT-12- 000017- 2019 STATE Vs AMANATU LLAH KHAN & ORS	Stat e Cas e FIR NO 54/2 018	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	_	Charge (Order on charge already passed)	71	_	-		In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	of Hon'bl e High Court, where the matter	On 26.09.2025  The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is 26.02.2026. The matter stands adjourned for 07.03.2026.	hort dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	8, Hon'ble High Court has directed that the Trial Court



9	CT-23/2019 DLCT-12- 000249- 2019 RAJIV BABBAR Vs SHASHI THAROOR	Co mpl aint Cas e	499/500 IPC	1	Sitting MP	03.11.18	21.01.19		Argum ents on Notice U/S 251 CrPC	7		-	_	 Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024		to the outcom e of by the Hon'bl e Supre me Court in the matter bearing	Present matter has been stayed by Hon'ble Supreme	dates will be given and no unnecess ary	Stayed by Hon'ble Suprem e Court
10	CT NO 10/2019 DLCT-12- 000193- 2019 SIDDHART HA SINGH VS PINAKI MISHRA	Co mpl aint Cas e	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	-	Framin g of Notice U/S 251 CrPC	1	 1		 	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	Subject to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl e High Court of Delhi.	On 15.09.2025  The matter has been stayed by the Hon'be High Court of Delhi vide order dated 08.09.2025 and NDOH before the Hon'ble High Court is 22.01.2026, accordingly matter is adjourned for 29.01.2026, awaiting for further order of Hon'ble High Court of Delhi.	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	Stayed by Hon'ble High Court in Crl MC No 2595/201 9

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	CT NO 11/2019 DLCT-12- 000195- 2019 SIDDHART HA SINGH Vs PINAKI MISHRA	Co mpl aint Cas e	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	_	Framin g of Notice U/S 251 CrPC	1				_	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	to the outcom e of Crl MC No. 2617/2 019 & MA	On 15.09.2025  Matter has been stayed by the Hon'ble High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 22.01.2026, accordingly matter is adjourned for 29.01.2026, awaiting for further order of Hon'ble High Court of Delhi.		Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20
12	CT NO 44/2019DL CT-12- 001167- 2019  VIJENDER GUPTA VS ARVIND KEJRIWAL AND ANR	Co mpl aint Cas e	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	1		-	-	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	to the outcom e of Crl MC No. 6508/2 019 is	On 01.09.2025  IA 01/2025 had been filed on behalf of accused seeking clarification of order dated 06.06.2025. The present application stood disposed off as withdrawn.  On 02.09.2025  Interim order of stay of proceedings in this matter had been continued by the Hon'ble High Court	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 6508/201 9



																		of Delhi vide order dt. 25.08.2025 and NDOH therein is 30.01.2026. Put up on 09.02.2026 for awaiting further order of the Hon'ble High Court of Delhi.  On 03.09.2025  IA 01/2025 had been filed on behalf of Accused Arvind Kejriwal for seeking permission to travel abroad. The said application was disposed off on		
																		filed on behalf of Accused Arvind Kejriwal for seeking permission to travel		
																		abroad. The said application was		
13	CT NO	Co	499/	1	former	13.12.21	15.12.21	 Misc./	6	_	5	_		 	The	Var		to the Accused to depart from India.  The matter was not	Short	There is
	25/2021 DLCT-12- 000089- 2021	mpl aint Cas e	500/ 504 IPC		MP		13.12.21	 Appear ance (Order on Summ	0		3	_	_	-	petition regarding quashing of summoni		to the	listed in September 2025. The matter has been stayed by Hon'ble High Court of Delhi & NDOH is	dates will	no stay on the proceedi ngs before
	AAM AADMI PARTY VS VIJENDER GUPTA							oning passed on 29.06.2							ng order passed by this court is pending before the		3467/2 022 pendin g in Hon'bl	26.11.2025. Matter was adjourned for further proceedings on 05.12.2025 for awaiting further	ent shall be granted. Further all efforts	this court, however , exempti
								022)							Hon'ble High Court and		e High Court of Delhi.	orders of Hon'ble		on from



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14	CR/16/20 24 CNR NO DLCT12- 000371- 2024 STATE Vs YOGEND ER CHANDO LIA	Stat e case	210(1) / 223 IPC	2	Sitting MP	07.12.24	17.10.23	03.05.25	Prosec ution Eviden ce	17		_	not	-	-	-	-	-		On 09.09.2025  PW-1 was partly examined and bound down for NDOH. CT Sonu was summoned and notice issued to Incharge, V-B for NDOH. Put up on 27.09.25.  On 27.09.2025  Adjournment was sought by Proxy Counsel for accused. Matter is now listed for PE on_15.10.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	adjourn ments have to be granted under compelli ng circumst ances due to
15	CT Cases/8/2 025 DLCT12- 000071- 2025	Co mpl aint Cas e	156(3) Cr.P.C.	3	Former CM	20.12.19			Misc. appear ance	ı	I	-	i.	-	-	-	-	-	2026	On 27.09.25 Status report was filed by the IO and some more time was required to complete the investigation. Put up for filing of further	Short dates will be given and no unnecess ary adjournm	adjourn ments have to be

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SHIV KUMAR SAXENA Vs ARVIND KEJRIW AL AND ORS.																	status report on 29.10.2025.	all efforts are made to dispose of case	under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
CR Cases/5/2 025 DLCT12- 000078- 2025 STATE Vs PRADHU MAN RAJPUT	Stat e Cas e FIR NO 123/ 201 2	186/35 3/352/ 427IP C	1	Sitting MLA	23.12.14	06.04.17	27.05.25	P.E.	18	-	14	-	-	-	_		On 11.09.2025.  PW-13 is examined and cross examination has been deferred subject to the cost of 5,000/-to be deposited in the court on the next date. IO Inspector Jag Mohan, SI Suraj Bhan, ASI Mahesh Chand and MHCM be summoned through concerned SHO. Put up for PE on 17.09.2025.  On 17.09.2025  PW-14 Retd. SI Suraj	Further all efforts are made to dispose of case expeditio usly.	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of



																				Bhan is examined, cross-examined & discharged, PW's Insp. Jag Mohan, ASI		miscella neous applicati ons
																				Mahesh chand and MHCM was summoned through concerned SHO, Put up for PE and payment of previous cost on 25.09.2025.		
																				On 25.09.2025 PW 13 Cross was examined and discharged. An app. U/s 311 Cr.P.C./348 BNSS was filed on behalf of prosecution for summoning Dr. Nariender Tackchandani. The said application was disposed off as allowed. Matter is now listed for PE on _		
1	7 CR Cases/11/2 025	Cri min al	4A/34	02	Former MP	(Original date of institutio	29.04.20 24	-	Miscell aneous Argum	10	-	-	-	-	-	-	-	-	31.03.2 026	14.10.2025. On 04.09.2025	Short dates will be given	Case has been received
	DLCT12- 000135- 2025 STATE VS AABID &	Stat e Cas e	IPC			n = 06/01/20 24) (Date on which case is received/ Instituted			ents/CI arificat ion								,			arguments on application u/s 274 BNSS filed on behalf of A-2 seeking discharge. Part arguments on the	and no unnecess ary adjournm ent shall	by way of transfer

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ANR.				in this court 25/08/20 25)												application were heard and matter was listed for remaining arguments on application u/s 274 BNSS on 24.09.2025 at 11:30 A.M.  On 24.09.2025 Case file was before Ld. Revisionist Court and Robkar was placed before the undersigned. Accordingly, matter was adjourned for remaining arguments	Further all efforts are made to dispose of case expeditio usly.	
18 CR Cases/06/ 2025 DLCT12- 000080- 2025 STATE VS VIKAS TANWAR & ORS.	min al 148/ Stat 148/ e 9/42 Cas IPC e 3PD	14 7 & PP &	Sitting MP(On e Accuse d)	(Original date of institution n 7/9/2022. (Date on which case is received/institute in this court =25.08.2 025)	29.04.23	-	Compli ance on behalf of all IO's / Scruiti ny of docum ents.	31	-	-	-	-	-	-	31.03.2 026	on the application for 10.11.2025.  On 08.09.2025  Adjournment sought for accused persons for appearance, Put	be given and no unnecess ary adjournm	August 2025

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19	CR No. 17/2025	Stat	3 DPDP	5	Former MP	Date of regist.	07/06/20 22	Misc./ Appear	9				-	-			On 11.09.2025 Fresh case received	Short dates will	Case has been
	CNR No.	Cas	ACT			07-06- 2022		ance									by transfer order dated 10.09,2025	be given	received by way
	- DLCT12-	FIR-				ODI- 11.09.20						- [				İ	passed by Ld.	unnecess	of
	000272-	61/2 022				25(RBT)						1			ļ	ĺ	Officiating Principal	ary	transfer
	2025	022																adjournm	
	STATE																Judge-cum-spcl Judge (PC Act) CBI,	ent shall be	Septemb er 2025
	VS											- 1			Ì		RADC,ND.	granted.	01 2025
	VASU											- 1			ŀ		Summons were	Further	
	RUKHAR										1						and a second second second second	all efforts	
	& ORS.							1				Ì			1		accused through SHO		
												1					for 20.09.2025.	to dispose of case	
								1			į J						0 00 00 000	expeditio	
												l			1		On 20.09.2025 B/W was issued	usly.	
				i				1				1			l	İ	against accuse Kamal		
												1				1	Bagri through		
			ĺ									1			l	İ	concerned SHO and		
								1							Į .		also notice is issued		
											l .	1					to IO for NDOH. Put		
	<u> </u>	L															up for <b>09.10.2025.</b>		

Prepared by:

(AHLMAD)

ACJM-03, M.P./M.L.A Cases Rouse Avenue Court Complex, Delhi अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई न्याली Rouse Avenue District Courts, New Delhi



## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAS REPORT FOR THE MONTH OF SEPTEMBER 2025

1. Name of Presiding Officer

: SH. VAIBHAV CHAURASIA

2. Designation

: ACJM-04

3. Date since which posted in the Court

: 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.09.2025)

: 20 cases

5. Number of cases pending on the Last day of the month (as on 30.09.2025)

: 22 cases

अनिरिक्त मुख्य न्यायिक दण्डाधिकारी 04 Additional Chief Judicial Magistrate-04 कमरा नं. 503 पाँचवा तल,

Room No. 503, Fifth Floor राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

S. No	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accu sed	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking congnizance	Date of framing of charge	·Present stage	Wit nes ses cite	ses dro	tion ses	State ment of accus ed – whet her recor ded or not?	Defen ce witne sses cited	ence	matter has been posted for final	Whether there is any stay of proceedings ordered by superior court, if yes give details	any interim	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
1.	DLCT12- 000220-2024 Misc. Crl. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA .	NA	Misc. appeara nce	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	proceedings have been stayed by Hon'ble Sessions Court till 25.09.25 so matter re-	giving shortest possible dates for expeditions	Ld. Sessions Court, RACC.
2.	DLCT12- 001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded				Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High	Yes Vide latest order dated 04.12.2024		dated 03.09.2025 of Hon'ble High Court of Delhi was placed on	will be taken for expeditious disposal of the case after	Stay of proceedings by Hon'ble High Court of Delhi

ACM 204
Rosse Avenue District Court
New Delhi

															Court of Delhi.			for change of surety, fresh Bail Bond furnished same was ordered to be verified from the SHO Concerned and matter was renotify for 16.10.2025 for the said purpose only.		
3.	DLCT12- 001361-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 55/2019	U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	-	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses ses wer e e exa min pre- char ge evid enc e	Not Recor ded	-	Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 10.0925, a copy of order dated 03.09.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.02.2026. A3 namely Sh. Roop Kishore Madan requested for change of surety, fresh Bail Bond furnished same was ordered to be verified from the SHO Concerned and matter was renotify for 16.10.2025 for the said purpose only.	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
4.	DLCT12- 001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	-	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	-	vit nes ses wer e exa min ed in pre- char ge evid	Not Recor ded	 1	 Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 10.0925, a copy of order dated 03.09.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.02.2026. A3	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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Rouse Avenue District Court
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	MADAN											enc e				Hon'ble High Court of Delhi.			namely Sh. Roop Kishore Madan requested for change of surety, fresh Bail Bond furnished same was ordered to. be verified from the SHO Concerned and matter was re- notify for 16.10.2025 for the said purpose only.		
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.		19.04.2018	15.04.2	Final argume nts and awaitin g orders of Hon'ble High Court of Delhi	2	-	2	Recor ded	 02 with esse s were exa mine d	01.06.202	Vide order dated 31.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024		On 10.0925, a copy of order dated 03.09.205 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.02.2026. Since, other three connected matters are fixed for 16.10.2025 The matter was re notified on 16.10.2025.	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
6.	DLCT12- 001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH	CT. C. NO. 51/2019	U/S. 499/500/34/3 5 IPC	6	Yes	22.07.2019	22.08.2019		Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi	7		3 wit nes ses wer e e exa min ed in pre- sum mo nin g evid enc e.	Not Recor ded	 -		Yes Vide order dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 15.09.2025, a copy of order dated 09.09.2025 of Hon'ble High Court of Delhi was received	will be taken for expeditious disposal of the	Stay of proceedings by Hon'ble High Court of Delhi

ACMM-DA Rouse Avenue District Cour! New Delhi

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7.	DLCT12- 001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAHUA MOITRA	CT.C. No.	U/S. 499/500 IPC		Former		02.08.2019	10.01.	Post notice compilar inant's evidenc e and avaitin g orders of Hon'ble High Court of Delhi	2	 with the second of the second	Not Recor ded	 	Yes  Vide order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court of Delhi that he would not get witness es examin ed before the Trial Court. Yes	Yes  Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertakin g given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.	the order of	through proxy counsel as per next date of hearing before the Hon'ble high court is 20.11.2025 . matter was renotify for 25.11.2025.	will be taken for expeditious disposal of the	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.
8.	000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	21/2021	section 500 IPC	1	MP	10.11.2021	01.12.2021		rramin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4	with nesses were examin ed in presum mni ng evid ence	Recor ded		 Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Vide latest order dated	Depends upon the order of Hon'ble High Court of Delhi	On 30.025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 05.12.2025 the reader of the court also verified the same from the official website of Hon'ble High Court of delhi. Matter was renotify for 12.12.2025	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi



10.	CNR No. DLCT12- 000074-2022, State Vs. Hidyatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	One of accused persons is a sitting MLA	28.07.2022	22.05.2023		Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28		Not Recorded				Yes  Vide order dated along the first series of the first series o	order dated 08.10,2024 of Hon'ble High Court of Delhi	the order of Hon'ble High Court of Delhi	bailable warrants issued against accused Amanatullah khan for next date of hearing. Ld. Counsel submits the next date before the Hon'ble High Court is 07.10.2025, further the order has not been placed on record.Ld. Counsel seeks some time to file the order. Renotify for 30.05.2025 Accused Amanatullah khan has appeared through VC. Since the accused has appeared, the bailable warrants stands canceled. Ld. Counsel submits that the next date before the hon'ble High Court is 07.11.2025. Order of Hon'ble High Court has been placed on record. Re-notify for 14.11.2025.	vacation of interim order.	proceedings by Hon'ble High Court of Delhi
	000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	09/2023		MLA			023	Stateme nt of accused under section 313 of Cr.P.C.	5	 05 wit nes ses wer e exa min ed, cros s exa min ed	Not Recor ded	-	-	_	No	No	Depends upon the order of Hon'ble High Court of Delhi	Vide order dated 15.09.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 17.03.2026. Accordingly, matter adjourned for PE/ further proceedings for 24.03.2026.	dates are given for expeditious	Stay of proceedings by Hon'ble High Court of Delhi

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												disc har ged.									
	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.		Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	the accused persons is an Ex-MP			21.05.2	PE		04 (ad mitt ed wit nes ess)	6	Not Recor ded		-	No	No	August, 2026	both accused are present in person. Witness PW-7 partly cross — examined and matter was adjourned for PE for 16.09.2025. On 16.09.2025 A1 present through VS and A2 was present in person. PW-7, Ms. P was cross examined and discharged. Witness Ms. 1.P was ordered to be summoned for 23.09.2025. On 23.09.2025 both accused were present in person PW-8 Ms. I.P was partly examined and further examination was deferred for 10.10.2025.	date is given as per the convenience of victims/prosecution witnesses as well as Ld. Counsel for accused persons.	Victim/Witness matter was adjourned for NDOH.
12.	DLCT12- 000115-2023, DRI 'Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	7 (Out of whic h 02 are abat cd)	accused persons is	06.06.2023	11.08.2023		Argume nts on charge	36	2	19		-		No	No	October, 2025	On 06.09.2025 A7 Raj kumar Anand & A6 Suresh through VC. Matter was adjourned for	steps are being taken for expeditious disposal of case.	miscellaneous application by the

ACMM-04 Rouse Avenue District Court New Delhi

•																	27.09.2025 for further arguments on charge. On 27.09.2025. On 27.09.2025 further arguments have been heard on the aspect of charge for. Put up for further arguments on charge on 08.10.2025.		
13	000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESEN TATION OF PEOPLE ACT	1471	MLA	01.11.2023	22.06.2024	 Scrutin y of docume nts, argume nts.	14	-	-	 -		 No	No	October, 2025	On 29.08.2025 an exemption applicaton was moved on behalf of accused and the case is adjourned for 27.10.2025 persuant to the order dt. 28.08.2025 of the Hon'ble High Court of Delhi.	NA	Numbers of applications / Petitions filled on behalf of accused party before Sessios court and Hon'ble Delhi High Court.
144	BHANVI KUMARI SINGH VS. RAGHURAJ PRATAP SINGH	Ct. Case No. 12/2024	Sec. 12 of the Protection of Woment from D.V. Act, 2005		Sitting MLA	03.06.2024	08.07.2024	 Appear ance of accused	-			 	-	Yes Vide order dated 11.09.2 024, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 28.08.2025 both the Ld. Counsels	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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Rouse Avenue District Court
New Delhi

1:	G S N	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	the order of Hon'ble High	matter was re notified for	giving shortest possible dates for expeditions disposal of the	06/2025 pending before	is ore
	00 C 11 S' R V O F P: B	Cr. CASE No. 08/2025	419/420/467/ 468/471/120- B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	(3	Former MP & MLA  A-19 (Dharam Pal Yadav@ DP Yadav)	I8.11.2015 (Actual) RBT on 11.03.2025			Argume nts on charge	77			Not record ed				No	No	October, 2025.	accused Godhan Singh Rana, Vijay Kumar Sood, bhopal Singh,	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	accused are involved in this matter. Proceedings U/S	s

ASMM-04
Rouse Avenue District Court
New Delhi

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															framed against Accused Shehnawaz, Sunil Kumar, Hassan, Varun Verma, Shahrukh @ Rukhshad Alam, Shakil Ahmed, Mohd. Imtiaz, Sehbul & Md. Jamal were charged U/S 420/120B r/w Sec 34 of IPC; Section 3/4 of DPG Act and SEC 66D of IT Act. Accused Yogeshwar Dayal Sharma Accused Yogeshwar Dayal Sharma was charged U/S 419/420/120-B r/w 34 IPC Sec 3/4/5 of DPG Act and Section 66D of IT Act. Matter was adjourned for 14.11.2025 as the Ld, Sessions Court had fixed in Crl. Rev. — 39/25 of accused Yogeshwar Dayal Sharma for 29.10.2025.		
17. DLCT12- 000210-2025 Fresh FIR Case Registered or 23.07.2025 State Vs. Akhileshpati Tripathi FIR NO. 535/2020 PS: Civil Lines	U/s 188 IPC	Former MLA (Aam Admi Party)	23.07.2025	 -	Clarific ation	05	NA	00	1	-	 	_	_	February, 2026.	On 01.09.2025 proposed accused was present alongwith counse. Arguments had been heard on behalf of accused and mater was adjourned for arguments on cognizance on 18.09.2025. On 18.09.2025 proposed accused was present in person, Ld. APP submitted that he needs the aid of the IO to make submissions with	giving shortest possible dates for expeditious disposal of the case.	FIR was lodged in the year 2020 and chargesheet is duly signed in 2022. However dut to misconduct of the IO the chargesheet has been filed in the court in 2025 which is beyound the period of limitation. Notice of the application has been issued to the proposed accused for the arguments regardling condonation of

ACMM-04
Roose Avenue District Court
New Delhi

																respect to cognizance. Notice to IO was ordered to be issued for 25.09.2025. On 25.09.2025 proposed accused was present through VC, IO ASI Vinod in person submission on the aspect of cognizance was heard on behalf of Ld. APP for the state. Matter was kept for order on		delay.
18.	DLCT12- 000178-2025 & CR CASES 14/2025 STATE VS, ALKA LAMBA FIR NO. 80/24, PS PARLIAME NT STREET	Criminal (State case)	221/223 (A)/132/285 of BNS	01	Former	27.06.2025	-	Put or Conisid eration on point of cogniza nce	07	-	-	-		-	August, 2026	accused received back unexecuted and fresh summons was issued to accused through DCP	and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	been received by way of transfer vide order no. Cases transfer/CBI/RA DC/Gaz./2025/79

ASMM-04
Modes Avenue District Court
New Delhi

																			behalf of accused and fresh vakalatnama was also filled on behalf of accused. Taking into consideration including today		
																			accused Alka Lamba had not appear before the court nor furnished Bail Bond and there is no occasion for the supply of chargesheet		
																			therefore; court is constrain to undertake coersive measures against the accused to ensure her physical appearance.		
19.	DLCT12-	Criminal	186/353/323/	02	Sitting	24.12.2024	27.09.2025	-	Matter	-	-	-	-	-	-	-		August, 2026	application stands dismissed and bailable warrant was issued against the accused through SHO Concerned for 04.10.2025.  On 11.09.2025	Short dates given	Fresh case has
	000397-2024 & CR CASES 18/2024 STATE VS, HAJI YUNUS FIR NO. 348/24, PS DAYAL PUR	(State case)	341/506/34 IPC		MLA				be fixed for complia nce / further conside ration on point of cogniza nce										matter was listed for consideration notice issued to FSL. Rohini receved back duly served but none had appeared on behalf of Director, FSL, Rohini. Supplementary chargesheet was filed and taken on	and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	been received by way of transfer vide order no. Cases transfer/CBI/RA
																			record. Matter was adjourned for 20.09.2025 for consideration. On 20.09.2025 the matter was relisted for 27.09.2025 for consideration on the aspect of	1	

ACMM-04 Rosse Avenue District Cour. New Delhi

20	DLCT12- 000281-2025 & Cr. Cases No. 20/2025 STATE VS. KUNWAR RAGHURAJ PRATAP SINGH	Criminal (State case)	498A IPC	01	Sitting MLA	27.09.2025	-	Matter is fixed for conside ration	14			-	No	No	December 2026	fresh chargesheet was received by way of assignment and ordered it be checked and	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	chargesheet received by way
21	DLCT12- 000274-2025 & Misc. Crl. 97/2025 BHANVI KUMARI SINGH VS. STATE FIR NO. 13/2023 PS - EOW	Misc. Application (Criminal)	175 (3) of BNSS		Sitting	16.09.2025	-	Matter is fixed for further proceed ings				-	No	No-	January 2026	fresh application received for monitoring of investigation. Case was ordered to be checked and	unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	received by way of assignment on

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ACMM-04 .... Rouse Avenue District Cour New Delhi

22	DLCT12- 000274-2025 & Misc. Crl. 25/2025 BHANVI KUMARI SINGH VS. STATE FIR NO. 18/2023 PS – SAFDURJUN G ENCLAVE	Mise. Application (Criminal)	175(3) of BNSS.	-	Sitting MLA	26.09.2025	ī	-	Matter is fixed for further proceed ings.	•				-		No	No	Disposed off	fresh application received by was of assignment. Status report was ordered to be called from SHO Concerned for	unnecessary adjournments are being given.	received by way of assignment on
23	DLCT12-	Misc.	-	-	Formal	17-09-	-	-	-	-	•	-	-	 -	1	-		Disposed off	filing courter of RACC and in view of the submissions aplication stands disposed off as infrustous.	Short dates given	fresh application
	000275- 2025 & Misc. Crl No. 98/25	Application (Criminal)			MLA	2025	·												fresh crimal application received by way of assignment for releasing of original RC. Heard and	and no unnecessary adjournments are being given. Further all efforts	received by way of assignment on 17.09.2025.
	STATE VS. RANBIR SINGH KHARAB																		off.		
24	DLCT12- 000279-2025 & Cr Case No. 294/2020 STATE VS. SHOAIB IQBAL FIR NO. 18/17 PS – DARYA GANJ	Criminal (State case)	186/353/342/ 34 IPC	02	01 Siting MLA and 01 former MLA	Initial date of Institution 10.01.2020 and Date of Institution in the present court 25.09.2025	10.01.2020	-	Framin g of charge	15	•	-	•	-		-	-	June 2026.	the case was received by way of transfer. Both accused persons are present through VC.	unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	case has been received by way of transfer on 25.09.2025.

ACIMM-04
Rouse Avenue District Court
New Delhi

													*			The matter was adjourned for arguments on charge for 04.10.2025.	•	
25.	000254-2025	Criminal (Complaint case)	175 (4)of BNSS, 2023	02	Sitting MP	29.08.2025	-	-	Misc. Appear ance	1				-	Disposed off	amended memo of parties was filled on behlaf of the complainant and same was taen on record.	and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh complaint case has been received by way of assignment on 29.08.2026.

ACMM-04
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